



THE FORT ST. GEORGE GAZETTE

PUBLISHED BY AUTHORITY

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Part I—Notifications by Government

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PUBLIC DEPARTMENT. (General.)

NOTIFICATION.

Fort St. George, February 10, 1936
[G.O. Ms. No. 306, Public (General)].

No. 7.—

The following notification of the Government of the United Provinces is republished:—

POLICE DEPARTMENT.

MISCELLANEOUS.

January 18, 1936.

No. 90/VIII-1012.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a leaflet in English, dated Lucknow, 9th January 1936, regarding the hunger-strike of Babu Jogesh Chandra Chatterji, a prisoner confined in the Lucknow Central Prison, beginning with the words "Dear Friend" and ending with "Yours sincerely, Reh Ahmad Qudwai" on the ground that the said leaflet contains matter the publication of which is punishable under section 124-A of the Indian Penal Code.

C. F. BRACKENBURY,
Chief Secretary.

(Police.)

LEAVE.

Fort St. George, February 11, 1936.

No. 24.—Mr. E. H. Colebrook, M.C., District Superintendent of Police, leave on average pay for seven months and fifteen days from or after the 5th March 1936.

Fort St. George, February 13, 1936.

No. 25.—Mr. J. F. B. Kaye, Principal, Police Training School, Vellore, leave on average pay for five months and on half average pay for two months in continuation from the 15th June 1936.

[He is permitted to prefix the recess of the Police Training School from 15th April 1936 to 14th June 1936 to his leave provided the conditions laid down in the subsidiary rule under Fundamental Rule 68 are satisfied.]

PROMOTION.

Fort St. George, February 12, 1936.

No. 26.—Mr. L. B. Gasson, District Superintendent of Police, ordinary grade, to be officiating District Superintendent of Police, Selection grade, with effect from the 6th January 1936, *vice* Rao Bahadur M. Govindan Nayar Avarzal, granted leave preparatory to retirement.

NOTIFICATION.

Fort St. George, February 10, 1936.

No. 27.—

The following notification of the Government of India is republished:—

HOME DEPARTMENT.

New Delhi, the 23rd January 1936.

No. F. 114/48/35-Police.—His Excellency the Viceroy and Governor-General of India has been pleased to confer the Indian Police Medal on the following officer:—

MADRAS.

Name of officer, rank and statement of services for which the decoration has been conferred.

Mohamed Abdul Majith Khan, Sub-Inspector of Police.—After an affray on 7th October 1935 with Travancore State forest guards during the course of which he seriously injured one of the guards with an axe, a notorious Maravar rowdy of the State, who had been twice previously convicted for causing grievous hurt, took refuge in a cattle-shed over the border in British territory. The Travancore Police applied to the local British police station, for help in arresting the man. Sub-Inspector Majith Khan with one of his constables, the local village headman, four villagers and the Travancore State Inspector and three Travancore constables by night approached the shed which was surrounded by a wall about 5 feet high, less than a foot from the edge of the 3 feet high plinth on which the shed was built. The Sub-Inspector, the constable and the village headman with a hurricane lantern mounted the plinth by the wall. The criminal came into the courtyard as if to surrender, and the Sub-Inspector climbed the wall to secure him. The criminal however attacked him on the wall with an axe and inflicted a serious flesh wound above the knee. The party then withdrew from the plinth and the criminal started throwing stones, one of which broke the lantern, while another fractured the village headman's leg. Two State constables also were slightly injured.

The constables were then ordered to throw burning thatch through holes in the opposite corner of the shed to illuminate the interior. While the criminal was extinguishing the thatch the Sub-Inspector again climbed the wall, tackled him single handed, disarmed him, and held him until the rest of the party secured him. The Sub-Inspector showed great courage in tackling alone an armed criminal who had already wounded him once.

N.B.—This award is made for gallantry under regulation (d) (i) of the regulations governing the grant of the Indian Police Medal and consequently carries with it the special allowance admissible to officers of and below the rank of Inspector of Police.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, February 4, 1936
[G.O. No. 267, Public (Services)].

No. 175.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following amendment to the rules relating to certain permanent posts in the Electricity Department published with Public (Services) Department Notification No. 491, dated 5th June 1935, at pages 868-869 of Part I of the *Fort St. George Gazette*, dated 11th June 1935:—

AMENDMENT.

In the Schedule to the said rules under the heading "IV. Operation and Distribution, Nilgiris"—

Posts.	Old scales of pay.	Revised scales of pay.
for the entry— "Two clerks (Lower Division).	35—35—1½—50— 1—60.	30—3½—45—2½—55."

the following entry shall be substituted, namely:—

"One Transport Overseer, One clerk (Lower division).	35—35—1½—50— 1—60.	30—3½—45—2½—55."
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Fort St. George, February 10, 1936
[G.O. Ms. No. 300, Public (Services)].

No. 176.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1157, dated the 10th December 1935, at page 1642 of Part I of the *Fort St. George Gazette*, dated the 17th December 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, under the heading "Madura Bifurcation and Kallar Reclamation (South Madura)," for the entry "one clerk, upper division," the entry "two clerks, upper division" shall be substituted.

Fort St. George, February 10, 1936
[G.O. Ms. No. 301, Public (Services)].

No. 177.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 159, dated 28th July 1934, at page 1363 of Part I of the *Fort St. George Gazette*, dated 7th August 1934, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "three years," the expression "five and a half years" shall be substituted.

Fort St. George, February 10, 1936
[G.O. Ms. No. 302, Public (Services)].

No. 178.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1113, dated the 2nd December 1935, at page 1606 of Part I of the *Fort St. George Gazette*, dated the 10th December 1935:—

AMENDMENT.

In rule 2 of the said rules, for the second subparagraph, and the proviso thereto, the following shall be substituted, namely:—

"that there shall be paid to the holder of—

(a) any of the said temporary posts of lower division clerks in the office of the Inspector of Excise, Northern Distillery Circle, a pay calculated at the rate of Rs. 30 a month:

Provided that nothing contained in this sub-rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended; and

(b) one of the said temporary posts of lower division clerks, for performing the duties of the head clerk of the office of the Inspector of Excise of the Northern Distillery Circle, a special pay of Rs. 5 a month with effect (on and) from the 1st November 1935."

Fort St. George, February 10, 1936
[G.O. Ms. No. 303, Public (Services)].

No. 179.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Police Service shall be increased temporarily by the posts specified in the first column of the table below for the periods specified in the corresponding entries in the second column thereof:—

TABLE.

Posts.	Period.
(1)	(2)
1. One Deputy Superintendent ...	Commencing on the 1st September 1935 and ending on the 1st October 1935.
2. One Deputy Superintendent ...	Commencing on the 1st September 1935 and ending on the 30th September 1935.
3. One Deputy Superintendent ...	Commencing on the 1st September 1935 and ending on the 7th September 1935.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, February 10, 1936
[G.O. Ms. No. 304, Public (Services)].

No. 180.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1156, dated 10th December 1935, at pages 1640-1642 of Part I of the *Fort St. George Gazette*, dated 17th December 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, against the entries "ten Head Constables (III grade)" and "One hundred and fifty constables," sanctioned for the Bellary District, for the entry in the third column, namely, "up to 31st December 1935," the following shall be substituted, namely, "up to 30th June 1936."

Fort St. George, February 10, 1936
[G.O. Ms. No. 310, Public (Services)].

No. 181.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class XXVI (Work Mistress) of the Madras Medical Subordinate Service (General Branch) shall be increased temporarily by one post for the period commencing on the date of appointment of a Work Mistress and ending on the 31st March 1937 for the performance of work in the Mental Hospital, Calicut.

2. The general and special rules applicable to the holder of the permanent post borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 32 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department Notification No. 81, dated the 17th April 1934, at pages 999-1000 of Part I of the *Fort St. George Gazette*, dated the 29th May 1935.

Fort St. George, February 10, 1936
[G.O. Ms. No. 311, Public (Services)].

No. 182.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by two posts in the South Arcot division for a period of two months commencing on the 15th January 1936 for the preparation and issue of permits for the irrigation of single-crop lands under the Toludur Reservoir, and for checking the permits with the ayacut registers already prepared.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the following modifications, namely:—

that there shall be paid to each of the holders of the said temporary posts a pay calculated in the scale of Rs. 60-10/3-100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90-10/3-110-15/3-140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 10, 1936
[G.O. Ms. No. 312, Public (Services)].

No. 183.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Draughtsmen in Class IV of the Madras Engineering Subordinate Service shall be increased temporarily by one post in the third grade in the Kurnool Division office for the period commencing on the date of appointment of a draughtsman and ending on the 31st May 1936 for the performance of work connected with the Tippayalem Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 50 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department Notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, February 12, 1936
[G.O. No. 321, Public (Services)].

No. 184.—In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Public Health Service, published with Public (Services) Department Notification No. 148, dated the 14th June 1934, at pages 1336 and 1337 of Part I of the *Fort St. George Gazette*, dated the 24th July 1934, as subsequently amended:—

AMENDMENTS.

1. In sub-rule (a) of rule 1 of the said rules,
(1) for the figures "3" and "60" in the column headed "Permanent cadre", the figures "4" and "61" shall respectively be substituted; and
(2) the proviso shall be omitted.

2. In sub-rule (a) of rule 2 of the said rules, after clause (ii), the following clause shall be added, namely:—

"(iii) A substantive vacancy in the permanent cadre of category 1 or category 2 of Class I shall be filled or reserved to be filled by an officer of the Indian Medical Service."

P. APPU NAIR,
Deputy Secretary to Government.

(Special.)

LEAVE.

Fort St. George, February 15, 1936.

No. 35.—Under rule 81 of the Fundamental Rules, M.R.Ry. Rao Bahadur C. J. Paul Avargal, acting Collector and District Magistrate of the Cuddapah district, leave on average pay without medical certificate for four months with effect from the 1st March 1936 or date of relief.

APPOINTMENTS.

Fort St. George, February 10, 1936.

No. 36.—A vacancy having occurred in the office of a Judge of the High Court of Judicature at Madras in consequence of the appointment of the Hon'ble Justice Sir Gilbert Stone, Kt., Barrister-at-Law, as Chief Justice of the High Court of the Judicature at Nagpur, the Governor in Council is pleased, under sub-section (2) of section 105 of the Government of India Act, to appoint, with effect from the 7th February, 1936, the Hon'ble Mr. Justice K. Sankara Menon, a permanent District and Sessions Judge, to officiate as a Judge of the said High Court of Judicature at Madras until Mr. F. W. Gentle, Barrister-at-Law, who has been appointed by His late Majesty to the office of Judge of the said High Court shall have entered on the discharge of the duties of the office.

Fort St. George, February 13, 1936.

No. 37.—M.R.Ry. M. Venkataramayya Pantulu Garu, on the termination of his appointment as acting Additional District and Sessions Judge, Ramnad, to act temporarily as Additional District and Sessions Judge, Madura.

Fort St. George, February 15, 1936.

No. 38.—Mr. S. M. Hasan, I.C.S., Assistant Collector and Magistrate in the Tinnevely district, to charge of the Kumbakonam division of the Tanjore district.

No. 39.—Mr. A. Vittal Pai, I.C.S., Sub-Collector and Joint Magistrate of the Kumbakonam division of the Tanjore district, on relief by Mr. S. M. Hasan, I.C.S., to be Headquarters Sub-Collector and Additional District Magistrate, Tanjore.

No. 40.—Mr. V. S. Hejmadi, I.C.S., Headquarters Sub-Collector and Additional District Magistrate, Tanjore, on relief by Mr. A. Vittal Pai, I.C.S., to act as Collector and District Magistrate of the Cuddapah district, in relief of M.R.Ry. Rao Bahadur C. J. Paul Avargal granted leave.

POSTING.

Fort St. George, February 6, 1936.

No. 41.—Mr. E. R. Wood, I.C.S., on return from leave, to be Collector and District Magistrate and Agent to the Governor, Ganjam, in relief of Mr. A. F. W. Dixon, I.C.S.

PROMOTIONS.

Fort St. George, February 10, 1936.

(With effect from the 5th February 1935 consequent upon the retirement of M.R.Ry. Rao Bahadur M. Narasimham Pantulu Garu, Sub-Collector, I grade.)

No. 42.—M.R.Ry. Rao Bahadur M. V. Vellodi Avargal, Deputy Collector and provisionally substantive Sub-Collector, I grade, to be Sub-Collector, I grade.

No. 43.—M.R.Ry. Rao Bahadur C. J. Paul Avargal, Deputy Collector, to be provisionally substantive Sub-Collector, I grade.

ACQUISITION OF LAND.

Fort St. George, February 5, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 23 acres and 26,136 square feet, be the same a little more or less, is needed for a public purpose, to wit, for the Collector's bungalow and compound; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Mangalore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Mangalore, and may be inspected at any time during office hours.

South Kanara district, Mangalore taluk,
Kadri 'A' village.

ACS.

Dry, grant land, T.S. No. 345-1, belonging to Mrs. S. S. Brito nee Coelho (registered holder), Mrs. Helen Alice Saldanha (registered holder), Rao Sahib J. J. Fernandes (registered holder), Mrs. Julia Mary Margaret Fernandes, lunatic by guardian Mr. Basil S. Fernandes (registered holder) and interested parties, namely, Mr. B. D. Nayudu, Mr. James S. Brito, Mrs. Ignatia Brito, Mrs. Mary Beatrice Floren e Coelho, Mr. Harold Brito, Mrs. Edna D'Souza, Mr. Hubert Brito and minors Melba Brito, Arthur Brito and Edmund Brito by guardian mother Mrs. Ignatia Brito, Mrs. Hilda Brito, Loo Brito, Mrs. Letitia Brito, Mr. Maneckjee Nowrojee, E. M. Gawne, Esq., I.C.S., Collector of South Kanara (occupant), Mrs. M. N. Prabhu and Messrs. M. Vasudeva Prabhu, M. Madhava Prabhu and M. Narayana Prabhu, (occupants of a small portion of the land) and Xavier Viegas (chalgeldar), bounded on the north by T.S. Nos. 248 B/C, 299-1, 304-1 & 2, 315, 316-2, 318 and 319; east by T.S. No. 321; south by T.S. Nos. 376 B/A-1 (Kadri road), 346, 376 A-1 and 345-2; west by T.S. Nos. 244, 243 B, 242 B and 241 B-1 & 2 19
and 37,026 sq. feet.

Dry, grant land, T.S. No. 320, belonging to Mrs. S. S. Brito nee Coelho (registered holder), Rao Sahib J. J. Fernandes (registered holder), Mrs. Julia Mary Margaret Fernandes, lunatic by guardian Mr. Basil S. Fernandes (registered holder) and interested parties, namely, Mr. B. D. Nayudu, Mr. James S. Brito, Mrs. Ignatia Brito, Mrs. Mary Beatrice Florence Coelho, Mr. Harold Brito, Mrs. Edna D'Souza, Mr. Hubert Brito and minors Melba Brito, Arthur Brito and Edmund Brito by guardian mother Mrs. Ignatia Brito, Mrs. Hilda Brito, Loo Brito, Mrs. Letitia Brito, E. M. Gawne, Esq., I.C.S., Collector of South Kanara (occupant) and chalgeldars Nathal Pinto Bai, Benjamin alias Salvadore Pinto, Alphonsus Pinto, Ales Pinto, Thomas Pinto and

Xavier Viegas, bounded on the north by T.S. Nos. 319 ACS.
and 324-2 B; east by T.S. Nos. 322-1 and 321 (Kankana-
nady road); south by T.S. No. 376 B/A-1 (Kadri
road); west by T.S. No. 345-1 3
and 32,070 sq. feet.
Total 23
and 26,136 sq. feet.

Note.—The proposed acquisition carries with it the existing right of way to T.S. Nos. 345-1 and 320 running from the Kadri public road along the eastern side of T.S. No. 345-2 and the right to the well in T.S. No. 349

G. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The following letter from the Accountant-General (T.M. Section), Madras, T.M. No. 3-12/34-36/1257, dated 10th February 1936, is published:—

[Income-tax—Refund Order Book—Introduction of.]

The Income-tax Officer, Fifth Circle, Madras, has intimated in his letter No. 271/35-36, dated 4th February 1936, that he will next bring into use Refund Order Book Nos. 4825 to 4828 (White) each containing 1 to 50 vouchers.

The following letter from the Accountant-General (T.M. Section), Madras, T.M. No. 3-12/34-36/1260, dated 10th February 1936, is published:—

[Income-tax—Refund Order Book—Introduction of.]

The Income-tax Officer, Military Circle, Meerut, has intimated in his letter C. No. 8-36/I.T., dated 29th January 1936, that he and the Assistant Income-tax Officer have on 29th January 1936 brought into use Refund Order Book Nos. 4946 and 4947 (White) each containing 50 vouchers.

S. KRISHNA AYYAR,
Deputy Accountant-General.

(Ecclesiastical.)

APPOINTMENTS.

Fort St. George, February 6, 1936.

(With effect from the 15th January 1936.)

No. 27.—Captain John Maurice Balmforth, to be a Lay Trustee of St. Thomas Church, Cocanada.

No. 28.—Mr. Frank Ferrelly, to be a Lay Trustee of St. Mary's Church, Calicut, to fill an existing vacancy.

No. 29.—Mr. William Oswald Newsam, I.C.S., to be a Lay Trustee of St. Luke's Church, Chittoor, vice Mr. F. H. Butler, I.C.S., resigned.

No. 30.—Mr. Harold Rhodes, Kingsley, to be a Lay Trustee of St. Stephen's Church, Pallavaram, vice Mr. O. Fermier, resigned.

No. 31.—Mr. Percy Macqueen, I.C.S., to be a Lay Trustee of St. Stephen's Church, Ootacamund.

POSTING.

Fort St. George, February 11, 1936.

No. 32.—The Reverend Thomas Stephen Jones, B.A., to be Junior Joint Chaplain of the Cathedral Church of St. George, Madras.

MARRIAGE LICENCE.

Fort St. George, February 12, 1936.

No. 33.—Under section 9 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of a licence to the undermentioned gentleman to grant certificates of marriage between Indian Christians in accordance with the provisions of the said Act, within the territories under the administration of the Government of Madras:—

Reverend Bollarapu Yeshiah of the Canadian Baptist Mission residing at Ganapavaram in the taluk of Tadepalligudem in the district of West Godavari.

NOTIFICATION.

Fort St. George, February 10, 1936.

No. 34.—In exercise of the powers conferred by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby

pleased, with effect on and from the 10th March 1936, to revoke the licences granted to the Reverend Milton Howard Schramm of the Ohio Evangelical Lutheran Mission in the district of Nollora under the said sections on the 3rd day of January 1931.

C. E. JONES,
Secretary to Government.

(Marine.)

NOTIFICATION.

Fort St. George, February 17, 1936
[G.O. No. 102, Finance (Marine)].

No. 15.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Adirampatnam are declared free from cholera.

T. A. SRINIVASARAGHAVA AYYANGAR,
Assistant Secretary to Government.

LAW DEPARTMENT.
(General.)

POSTING.

Fort St. George, February 17, 1936.

No. 109.—M.R.Ry. K. G. Sarangaraja Ayyangar Avargal, acting Subordinate Judge, on return from leave, to the Sub-Court, Vizagapatam, as the Additional Subordinate Judge of the Court, in relief of M.R.Ry. K. C. Gopalan Avargal, who will revert as District Munsif.

WITHDRAWAL OF POWERS.

Fort St. George, February 13, 1936.

No. 110.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names conferred on the undermentioned persons:—

M.R.Ry. Palaiyamcota Venkoba Krishnaswami Rao Avargal (who has resigned his appointment)—Dharmapuri in the district of Salem.

M.R.Ry. Potheri Varadachariyar Avargal (who has resigned his appointment)—Ponneri in the district of Chingleput.

INVESTITURE OF POWERS.

No. 111.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language:—

Mr. G. W. Priestley, I.C.S., District Magistrate—Madura.

Mr. R. B. MacEwen, I.C.S., District Magistrate—East Godavari.

Mr. N. Dandekar, I.C.S., Joint Magistrate—Chittoor.

Mr. E. R. Wood, I.C.S., District Magistrate—Ganjam.

No. 112.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer on M.R.Ry. Paravasthu Sidhanthi Varadha Krishnamachariyar Avargal, a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Tirupati in the district of Chittoor all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 10, 1936.

No. 113.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer upon M.R.Ry. V. P. Ramalinga Mudaliyar Avargal, a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Tenkasi in the district of Tinnevely, all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 12, 1936.

No. 114.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Tankasi Seenia Pillai Kuttalingam Pillai Avargal, to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Tenkasi in the district of Tinnevely and to confer on him all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

No. 115.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a magistrate of the third class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class:—

M.R.Ry. Thiagaraja Ayyar Nataraja Ayyar,
Inspecting Deputy Tahsildar—Tanjore.

Fort St. George, February 11, 1936.

No. 116.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a magistrate of the second class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of the police under section 167 and to pass orders as to first offenders under section 562 (1) of the Criminal Procedure Code:—

M.R.Ry. K. N. Ananda Durup, Deputy Tahsildar,
Gudalur—The Nilgiris.

No. 117.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned persons in the district specified against their names are appointed to be magistrates of the second class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of the police under section 167 and to pass orders as to first offenders under section 562 of the Criminal Procedure Code:—

M.R.Ry. P. A. Achutha Menon } Malabar.
" P. K. Harihara Ayyar }

No. 118.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the Fort St. George Gazette of the 26th idem, as amended by subsequent notifications:—

Subedar Abdul Rajack Sahib Sheikh Davood Sahib Bahadur—Shevapat in the district of Salem.

M.R.Ry. Kangath Chathukutti Nayar Avargal—Kodumudi in the district of Coimbatore.

M.R.Ry. Chelasani Satyanarayana Garu—Ellore in the district of West Godavari.

M.R.Ry. Coimbatore Ramaswami Nayudu Krishnaswami Nayudu Avargal—Salem in the district of Salem.

Fort St. George, February 13, 1936.

M.R.Ry. Marupudi Venkata Kanniah Sarma Garu—Tirupati in the district of Chittoor.

M.R.Ry. Midathala Narayanappa Garu—Guntakal in the district of Anantapur.

Syed Abdul Jaleel Sahib Bahadur—Udamalpet in the district of Coimbatore.

M.R.Ry. Rao Bahadur Singuluri Ranga Rao Nayudu Garu—Vizagapatam in the district of Vizagapatam.

M.R.Ry. V. Arunachalam Pillai } Dindigul in the district of Avargal }

M.R.Ry. S. Nagaswami Ayyar } Madura. Avargal }

Fort St. George, February 14, 1936.

M.R.Ry. Hoige Koragappa Avargal—Mangalore in the district of South Kanara.

NOTIFICATIONS.

Fort St. George, January 31, 1936
[G.O. Ms. No. 342, Law (General)].

No. 106.—Under the proviso to clause (1) of sub-section (3) of section 1 of the Madras Hackney Carriage Act, 1911 (Madras Act V of 1911), the Governor in Council hereby gives notice that it is proposed to extend the provisions of the said Act to Tenali town in the Guntur district, with effect on and from the 15th August 1936 or a later date.

Objections to the proposed extension of the Act are hereby invited. Any objections which may be lodged before the District Magistrate, Guntur, within two months from the date of publication of this notice will be considered by the Governor in Council.

Fort St. George, February 10, 1936
[G.O. Ms. No. 476, Law (General)].

No. 119.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is hereby pleased to extend the provisions of the said Act to the area comprised within the local limits of the village of Melmalayanur, in the Gingee taluk of the district of South Arcot during the occasion of the Angalamman Festival for a period of one month from the 20th February to the 20th March 1936.

Fort St. George, February 11, 1936
[G.O. Ms. No. 488, Law (General)].

No. 120.—The following notification of the Government of India is republished :—

FOREIGN AND POLITICAL DEPARTMENT.

New Delhi, the 15th January 1936.

No. 58-I/B.—In exercise of the powers conferred by section 22 of the Indian Extradition Act, 1903 (XV of 1903), the Governor-General in Council is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Foreign and Political Department, No. 107-I, dated the 24th February 1932, namely :—

In the first schedule to the said notification :—

(1) In Part A.—States permanently included in the schedule after the entry "25. Rutlam," the following entries shall be inserted, namely :—

- "25-A. Dhar.
- 25-B. Barwani."

(2) In Part B.—States included in the schedule for the period terminating on the date specified against each :—

(a) The following entry shall be omitted, namely :—

"Dhar—13th August 1936."

(b) After the entry relating to 'Baria,' the following entry shall be inserted, namely :—

"Ali-rajpur—1st October 1940."

C. GOVINDAN NAIR,
Joint Secretary to Government.

(Registration.)

NOTIFICATIONS.

Fort St. George, February 10, 1936
[G.O. Ms. No. 23, Law (Registration)].

I

No. 4.—Under the provisions of section 5 (1) of the Indian Registration Act, 1908, (XVI of 1908), the Government are pleased to direct that, from and after the 1st April 1936, the registration sub-district of Adichchapuram in the registration district of Negapatam be abolished, and the undermentioned nineteen villages which now form part of that sub-district, the undermentioned sixteen villages which now form part of the registration sub-district of Tiruvarur, the undermentioned eight villages which now form part of the registration sub-district of Nidamangalam and the undermentioned five villages which now form part of the registration sub-district of Mannargudi be detached therefrom and constituted into a new sub-district under the designation of the registration sub-district of Koothanallur in the registration district of Negapatam.

The limits of the villages shall be the limits which shall from time to time be determined for purposes of revenue administration :—

Serial number. Survey number. Names of villages.
FROM ADICHCHAPURAM SUB-DISTRICT.

MANNARGUDI TALUK.
(Government.)

1	64	Kakkalyadi.
2	66	Kilhiyanur.
3	50	Kottangudi.
4	76	Kulamanikkam.
5	42	Kuthanallur.
6	41	Lakshmanagudi.
7	51	Manjanavadi.
8	52	Oraricheri.
9	57	Palaivanur.
10	50	Panditakkudi.
11	75	Periyakottur.
12	43	Ramanathan Kovil.
13	56	Sattanur.
14	48	Tenkovanur.
15	90	Tiruvarameswaram.
16	49	Vadakovanur.
17	65	Vadapadimangalam.
18	40	Vakkaranallur.
19	53	Verkkudi.

FROM TIRUVARUR SUB-DISTRICT.

MANNARGUDI TALUK.
(Government.)

20	58	Agaravelukkudi.
21	67	Harichandrapuram.
22	63	Kilmanali.
23	74	Manakkeral.
24	64	Ogalperaiyur.
25	69	Palakkurichchi.
26	68	Pullamangalam.
27	61	Pudavasai.
28	62	Puntalangudi.
29	59	Sittakkudi.
30	60	Vengaramperaiyur.

NANNILAM TALUK.

(Government.)

31	222	Erukkattur.
32	223	Kamalapuram.
33	220	Kankoduttavanitam.
34	219	Mel Radhanallur.
35	221	Paruttiyur.

FROM NIDAMANGALAM SUB-DISTRICT.

NANNILAM TALUK.

(Government.)

36	205	Kalattur.
37	204	Mangudi.
38	200	Tiruvidavasal.
39	218	Tittanmuttam.
40	203	Viswanathapuram.

MANNARGUDI TALUK.

(Government.)

41	37	Adangudi.
42	38	Aykkudi.
43	39	Segasai.

FROM MANNARGUDI SUB-DISTRICT.

MANNARGUDI TALUK.

(Government.)

44	35	Arichchapuram.
45	44	Chittampur.
46	33	Kilavandaseri.
47	34	Puduttevangudi.
48	36	Vellakkudi.

II

No. 5.—Under the provisions of section 5 (1) of the Indian Registration Act, 1908 (XVI of 1908), the Government are pleased to direct that from and after the 1st April 1936, the villages hereinafter mentioned in column (3) which now form part of the registration sub-districts named against them in column (4) be transferred to and form part of the registration sub-districts named against them in column (5) in the registration district of Negapatam. The limits of the villages shall be the limits which shall from time to time be determined for purposes of revenue administration :—

Serial number.	Survey number.	Name of village.	Transferred	
			From sub-district.	To sub-district.
(1)	(2)	(3)	(4)	(5)
MANNARGUDI TALUK.				
(Government.)				
1	88	Adichchapuram ..	Adichchapuram ..	Mannargudi.
2	81	Iruinikki ..	Do. ..	Do.
3	97	Kandamangalam ..	Do. ..	Do.
4	85	Kunniyur ..	Do. ..	Do.
5	89	Malavarayanallur ..	Do. ..	Do.

Serial number.	Survey number.	Name of village.	Transferred.	
			From sub-district.	To sub-district.
(1)	(2)	(3)	(4)	(5)
MANNARGUDI TALUK—cont.				
(Government)—cont.				
6	86	Nemwell ..	Adichechapuram ..	Mannargudi.
7	111	Orattur ..	Do. ..	Do.
8	103	Palngattur ..	Do. ..	Do.
9	83	Pallivartti ..	Do. ..	Do.
10	105	Panaiyur ..	Do. ..	Do.
11	104	Ranganathapuram ..	Do. ..	Do.
12	84	Sendamangalam ..	Do. ..	Do.
13	109	Akkarakottagam ..	Do. ..	Do.
14	78	Alattur ..	Do. ..	Do.
16	107	Karoppukellar ..	Do. ..	Do.
16	80	Kottur ..	Do. ..	Do.
(Inam.)				
17	87	Kottur Tottam ..	Adichechapuram ..	Tirutturai-pundi.
(Government.)				
18	114	Kurichechimulai ..	Adichechapuram ..	Tirutturai-pundi.
19	77	Mavattagudi ..	Do. ..	Do.
20	110	Nallur ..	Do. ..	Do.
21	115	Naruvellikalappal ..	Do. ..	Do.
22	79	Pudolkkudi ..	Do. ..	Do.
23	108	Tirukkalar ..	Do. ..	Do.
24	113	Vengaltangudi ..	Do. ..	Do.
25	106	Vattar ..	Do. ..	Do.
26	82	Vikrapandiyam ..	Do. ..	Do.
TIRUTURAI-PUNDI TALUK.				
(Government.)				
27	1	Panaiyur ..	Adichechapuram ..	Tirutturai-pundi.
28	2	Tiruppattar ..	Do. ..	Do.

III

No. 6.—Under the provisions of section 7 (1) of the Indian Registration Act, 1908 (XVI of 1908), the Government are pleased to direct that with effect from the 1st April 1936 the itinerating system of registry introduced at Koothanallur in the registration district of Nega-patam be abolished.

C. GOVINDAN NAIR,
Joint Secretary to Government.

REVENUE DEPARTMENT.

LEAVE.

Fort St. George, February 7, 1936.

No. 28.—M.R.Ry. J. Sivanandam Avargal, Deputy Collector, leave on average pay without medical certificate for one month and ten days with effect from the date of his relief.

APPOINTMENTS.

Fort St. George, February 13, 1936.

No. 29.—M.R.Ry. D. Subbaraya Sastri Garu, Tahsildar, West Godavari district, to act as Deputy Collector.

Fort St. George, February 11, 1936.

No. 30.—Consequent on the promotion of M.R.Ry. Rao Bahadur M. V. Velloodi Avargal as provisionally substantive Sub-Collector, first grade, the following Deputy Collectors are appointed in a provisionally substantive capacity from the dates mentioned below :—

Name of Deputy Collector.	Date of appointment in a provisionally substantive capacity.
M.R.Ry. P. Venkatesam Avargal ..	3rd January 1935.
" S. V. James Avargal ..	14th February 1935.
" V. Hanumantha Rao Nayudu Garu ..	16th February 1935.
" C. Duraiswami Kavandac Avargal ..	13th March 1935.
" M. Krishna Rao Nayudu Garu ..	16th March 1935.
" E. H. S. Abraham Avargal ..	25th April 1935.
" B. Ananda Baliga Avargal ..	8th May 1935.

POSTINGS.

Fort St. George, February 13, 1936.

No. 31.—The following postings of Deputy Collectors are ordered :—

- M.R.Ry. D. Subbaraya Sastri Garu, to general duty, Guntur.
- M.R.Ry. H. S. Kameswara Rao Pantulu Garu, from general duty, Guntur, to the Guntur Treasury, in relief of M.R.Ry. R. V. Krishna Rao Nayudu Garu.

NOTIFICATIONS.

Fort St. George, February 11, 1936.

No. 32.—The dates of appointment of the following Deputy Collectors as full members of the Madras Civil Service (Executive Branch) are revised as shown below :—

Name of the Deputy Collector.	Original date of appointment.	Revised date of appointment.	Vacancy.
M.R.Ry. P. Ramadoss Avargal.	8th Oct. 1933.	17th Aug. 1933.	In the vacancy consequent on the reversion of M.R.Ry. Rao Bahadur V. Venkataramanayya Nayudu Garu as Tahsildar.
M.R.Ry. A. Dorairaja Avargal.	14th Feb. 1935.	3rd Jan. 1935.	In the vacancy consequent on the confirmation of M.R.Ry. Rao Bahadur M. Narasimham Pantulu Garu as Sub-Collector, I grade.
M.R.Ry. P. Venkatesam Garu.	16th Feb. 1935.	14th Feb. 1935.	In the vacancy consequent on the retirement of M.R.Ry. T. N. Chockalingam Mudaliyar Avargal.
M.R.Ry. S. V. James Avargal.	4th Feb. 1935.	16th Feb. 1935.	In the vacancy consequent on the retirement of M.R.Ry. M. Nagesa Rao Pantulu Garu.

No. 33.—Consequent on the revision of the dates of confirmation of certain deputy collectors ordered in Government Revenue Department Notification, dated 25th October 1935, and in modification of the orders issued in Government Revenue Department's notification, dated 1st April 1935, the dates of appointment in a provisionally substantive capacity of the following Deputy Collectors are revised as shown below :—

Name of the Deputy Collector.	Revised date of appointment in a provisionally substantive capacity.
M.R.Ry. C. Duraiswami Ayyangar Avargal.	7th May 1934.
G. Dathabrya Rao Avargal ..	21st June 1934.
Mahabub Khan Sahib Bahadur ..	1st July 1934.
Muhammad Muhiuddin Adeni Sahib Bahadur.	11th August 1934.
M.R.Ry. T. K. Sundararaja Mudaliyar Avargal.	17th August 1934.
" A. K. Kunthreman Nambiyar Avargal.	6th September 1934.
" G. E. Muthurandi Avargal ..	16th October 1934.
" A. Dorairaj Avargal ..	16th November 1934.

ERRATA.

Fort St. George, February 7, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1594 of Part I of the Fort St. George Gazette, dated 3rd December 1935, in respect of the acquisition of land for an amsam cutcherry in Kilakumbram village, Palghat taluk, Malabar district :—

For '(verumpattam tenant) Karukanparavatti' read '(kanandar) Karukampara.'

Fort St. George, February 14, 1936.

In the declaration under section 6 of the Land Acquisition Act, as amended by Act XXXVIII of 1923, in respect of the lands to be acquired in Pampan village, Ramnad taluk, for planting casuarina trees for protection of railway line published at page 1683 of Part I of the Fort St. George Gazette, dated 24th December 1935—

In respect of the eastern boundary of T.S. No. 347-2 B-2, for 'T.S. No. 347-2 B-1,' read 'T.S. No. 347-4 B.'

NOTIFICATIONS.

Fort St. George, February 11, 1936
(G.O. Ms. No. 289, Revenue).

No. 34.—Under the provisions of section 24 of the Madras Forest Act (V of 1882), the Governor in Council hereby declares that the area described below which was declared as a reserved forest under section 16 of the Act in the Notification No. 321, dated 17th July 1890, published at page 511 of the Fort St. George Gazette, dated 22nd July 1890, shall cease to be a reserved forest with effect from the date of publication of this notification :—

SCHEDULE.

Chingleput district, Saidapet taluk, Tambaram village.
[Name of the reserved forest or portion of reserved forest disreserved—Tambaram reserved forest portion (R.S. No. 392-2). Area—8 acres.]
Boundaries.—Bounded on all sides by R.S. No. 392-1.
Brief description.—The area contains only scrub jungle growth.
Reasons for disreservation.—This is required for providing a burning and burial ground for the Tambaram town-planning area.

Fort St. George, January 10, 1936
(G.O. No. 62. Revenue).

No. 35.—The following draft of an amendment to the rules for the levy of water-cess for the irrigation of crops with water from the Dhimirinalo Bhondo and Chanchara Ghai (joint) in Syrimolo village, hamlet of Latipada in the Aska taluk of the Ganjam district, published with Revenue Department Notification No. 174, dated 20th June 1933, at pages 103+35 of Part I of the Fort St. George Gazette, dated the 4th July 1933, which the Governor in Council proposes to make in exercise of the powers conferred by section 1 of the Madras Irrigation Cess Act, 1865 (Madras Act VII of 1865), is hereby published as required by section 3 of Madras Act V of 1900 for general information.

Notice is hereby given that the draft will be taken into consideration on or after the 10th April 1936 and that any objection or suggestion which may be received from any person with respect thereto before the said date will be considered by the Governor in Council.

DRAFT AMENDMENT.

For rule I of the said rules, the following rule shall be substituted, namely:—

“I. When water from the Dhimirinalo Bhondo and Chanchara Ghai (joint) is supplied or used for the regular irrigation of crops, water-cess shall be levied at the following rates, namely:—

Description of crop.	Rate per acre in respect of ryotwari dry, manavari or inam lands.			Rate per acre in respect of inam wet lands.		
	RS.	A.	P.	RS.	A.	P.
(i) For a first wet crop which ordinarily remains on the ground for not more than six months ..	4	0	0	2	0	0
(ii) For a second or third wet crop which ordinarily remains on the ground for not more than six months ..	2	0	0	2	0	0
(iii) For a first, second or third dry crop which ordinarily remains on the ground for not more than six months ..	1	6	0	0	11	0
(iv) For a wet crop such as sugar-cane, betel or plantain which ordinarily remains on the ground for more than six months ..	6	0	0	4	0	0
(v) For a dry crop which ordinarily remains on the ground for more than six months ..	2	2	0	1	1	0

Provided that when the water cannot be used for irrigation without raising it by baling or by means of a mechanical contrivance, a deduction of one-fourth of the said rates shall be made.”

ACQUISITION OF LANDS.

Fort St. George, February 4, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.13 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the lengthening of loop at Perani railway station; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tindivanam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tindivanam, and may be inspected at any time during office hours.

South Arcot district, Villupuram taluk,
Perani village.

Government, dry, R.S. No. 235-9 B. owners Muniswami Nayudu, son of Kanni Nayudu, Muniswami Nayudu, son of Chinnakanni Nayudu, Bangaru Nayudu, son of Muniswami Nayudu, minor Perumal Nayudu, son of Muniswami Nayudu, guardian brother Bangaru Nayudu, mortgagee Guruswami Mudali, son of Kumaraswami Mudali, bounded on the north and east by R.S. No. 352; south by No. 136. Sithanil village; west by R.S. No. 335-9 A	ACRE.
.. .. .	0.13

Fort St. George, February 10, 1936.

Whereas it appears to the Government that the land specified below, is needed for a public purpose, to wit, for constructing a cattle pound, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Tuticorin, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Tuticorin, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Srivaikuntam taluk,
Kumaragiri village in Sivapuram mitta.

Adangal, No. 913, 72-2 of Kumaragiri village, measuring 3 cents now surveyed as field No. 52, belonging to M R.R. S. V. Nallaperumal Pillai Avargal, Mltindar, Sivapuram, bounded on the north by Adangal No. 913-73-3; east and south by No. 913-72-2; west by R.S. No. 50 Local Fund road	Approximate extent. ACRE.
.. .. .	0.03

Whereas it appears to the Government that the land specified below, is needed for a public purpose, to wit, for the construction of a village chavadi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Sermadevi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Sermadevi, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Ambasamudram taluk,
Vadaku Ariyanayagipuram village.

Private, natham, S. No. 357 part, belonging to A. N. Ramaswami Ayyar and A. N. Chellam Ayyar of Vadaku Ariyanayagipuram, bounded on the north, east, south and west by S. No. 357 part	Approximate extent. ACRE.
.. .. .	0.02

Fort St. George, February 13, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, extension of loop at Ottivakkam railway station, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Chingleput, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Chingleput, to perform the functions of a Collector under section 5-A of the Act.

Chingleput district, Chingleput taluk,
No. 285. Ponvilaintha Kalathur village.

Wet, S. No. 414 B-1 part, owner Mr. Krishnamachariyar, Vakil, Cuddapah, bounded on the north by No. 414 B-3 part; east by No. 414 B 1 part; south by No. 416 B-1 & 2 parts; west by No. 414 B-3 part	Approximate extent. ACRE.
Wet, S. No. 416 B-1 part, owner Mr. Roast, bounded on the north by No. 414 B-1 part; east by No. 416 B-2 part; south by No. 416 B-1 part; west by No. 1162	0.02
Wet, S. No. 416 B-2 part, owner Mr. Krishnamachariyar, Vakil, Cuddapah, bounded on the north by No. 414 B-1 part; east and south by No. 416 B-2 part; west by No. 416 B-1 part	0.04
.. .. .	0.05

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the improvement of the Esplanade area, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Collector of Madras, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Collector of Madras to perform the functions of a Collector under section 5-A of the Act.

Madras district, Madras taluk, Georgetown village.

Dry, R.S. No. 11378-14, belonging to Periyalwar and Sankarachariyar Charities, bounded on the north and east by No. 11378-22; south by No. 11378-13 & 22; west by No. 11378-22	Approximate extent. SQ. FT.
.. .. .	294

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, February 10, 1936.

No. 58.—M.R.Ry. C. Venkataratnam Chetti Garu, District Veterinary Officer, Bezwada, leave on average pay for one month with effect from the date of relief.

No. 60.—Subject to eligibility, Mr. H. P. Ward, Deputy Conservator of Forests and District Forest Officer, Coimbatore South, leave on average pay for seventeen days from the 1st February 1936.

Fort St. George, February 12, 1936.

No. 59.—M.R.Ry. R. Desikachariar Avargal, Deputy Registrar of Co-operative Societies, Nellore, leave on average pay without medical certificate for one month and twenty-three days and on half average pay for three months and sixteen days in continuation thereto, with effect from 15th February 1936. The officer will retire from service at the end of the leave.

EXTENSION OF LEAVE.

No. 61.—Subject to eligibility, Mr. J. C. Ryan, Deputy Registrar of Co-operative Societies, Salem, an extension of leave on average pay without medical certificate from 3rd February 1936 to 16th February 1936.

POSTING.

Fort St. George, February 10, 1936.

No. 62.—M.R.Ry. L. Kumaraswami Pantulu Garu, Veterinary Assistant Surgeon in the selection grade and probationer in the Madras Veterinary Service, to officiate as District Veterinary Officer, Bezwada, vice Mr. C. Venkataratnam Chetti, granted leave.

NOTIFICATIONS.

No. 63.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Melmalaiyanur village, Ginjee taluk, South Arcot district, and in the areas lying within a radius of five miles from the cattle-ground in the village from the 21st February to 5th March 1936, both days inclusive.

Fort St. George, February 14, 1936.

No. 64.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in the following villages in Kumbakonam taluk, Tanjore district, for a period of one month from the 27th February 1936—

- | | |
|--------------------|------------------------------|
| 1 Nirattanallur. | 19 Inam Tiruvisalur. |
| 2 Attijur. | 20 Inam Uttamadani. |
| 3 Kumarangudi. | 21 Inam Tiruvallur. |
| 4 Devanaujeri. | 22 Inam Attur. |
| 5 Valapuram. | 23 Inam Nagakkudi. |
| 6 Kadichchambadi. | 24 Pandaravadai Perumbandi. |
| 7 Tiruppirambiyam. | 25 Muppakoil. |
| 8 Kottangudi. | 26 Manambadi (No. 155). |
| 9 Kallur. | 27 Kilmarayur (No. 156). |
| 10 Agarattur. | 28 Puttur, II bit (No. 151). |
| 11 Asur. | 29 Anakudi. |
| 12 Innambur. | 30 Paruttikudi. |
| 13 Eragaram. | 31 Inam Tirubuvanam. |
| 14 Maharajapuram. | 32 Umamaheswarapuram. |
| 15 Cholapuram. | 33 Korsanattukaruppur. |
| 16 Vilandakandam. | 34 Karuppur (145). |
| 17 Kovilachcheri. | |
| 18 Kallappuliur. | |

Fort St. George, February 7, 1936
[G.O. Ms. No. 185, Development].

No. 65.—
The following resolution of the Government of India is republished:—

DEPARTMENT OF COMMERCE.

TARIFFS.

New Delhi, the 23rd January 1936.

No. 9-T (7)/35.—In their Resolution No. 9-T (2)/34, dated the 20th of October 1934, the Government of India referred for investigation by the Tariff Board the claims of the Indian woollen textile industry for protection in accordance with the principles laid down by the Indian Fiscal Commission

and accepted by the Legislative Assembly. An enquiry was duly held and the Board submitted its Report on the 10th of June 1935. The Report which is published to-day for general information, has received the careful consideration of the Government of India whose decisions thereon are as follows.

2. In the general description of the industry contained in Chapter II of the Report the Board draws attention to the well-marked differentiation between the woollen and the worsted branches of wool manufacture, and in its analysis of the claim for protection, the Board has dealt with each branch separately though it realized that the two branches were not always mutually independent. With this procedure the Government of India are in full agreement and in the following paragraphs the worsted and woollen branches will be separately considered.

3. *The worsted industry.*—The claim of the worsted manufacturing industry to protection is discussed in paragraphs 65-73 of the Board's Report. In its consideration of the extent to which this branch of the woollen industry complies with the conditions prescribed by the Indian Fiscal Commission, the Board has pointed out that "one of the main factors of the first condition laid down by the Fiscal Commission, viz., the existence of an abundant supply of raw material, is not fully satisfied." India is in fact dependent for the most part on outside sources for the supply of the long fibre wool which constitutes the raw material of the industry. If it is true, as the Board says, that for so long a period as can be foreseen, worsted manufacture will be mainly dependent on foreign supplies—and there appears no reason to contest this statement—the Government of India are of opinion that the worsted branch of the industry, already handicapped by the comparative smallness of its home market, completely fails to satisfy the first and most important condition precedent to the grant of protection. The claim for protection must therefore also fail.

4. *The woollen industry.*—The Government of India notice with regret that a very important section of the woollen branch, as represented by the Cawnpore and New Egerton Woollen Mills, has not found it possible to place before the Tariff Board any evidence as to the nature and degree of the competition which it experiences from imports from abroad or as to the costs of manufacture in India. They are in accord with the Tariff Board in considering that the bare assertion of an industry cannot be accepted as evidence of the need for protection. They differ from the Board, however, in regard to its opinion that the case for protection, in general, and the estimation of the quantum of protection, in particular, can be properly determined in the absence of evidence from a section of the industry representing at least 50 per cent of its production. Whatever may be the natural advantages of the woollen industry, the suppression of all facts relating to the comparative efficiency of its most important units precludes any findings in regard to the fulfilment of the second and third conditions of the Fiscal Commission and, equally vitiates any calculation of the degree of the protection necessary in order to equate import prices to the fair selling prices of the average efficient mill. The Government of India have, therefore, reluctantly decided that on the evidence which has been produced it cannot be held that a claim for the protection of the woollen branch of the industry has been established. They realize, however, that the defects in the case for protection are not necessarily irremediable and they propose to refer it back to the Tariff Board in order that those interests which have not yet thought fit to give evidence may have another opportunity to substantiate a case which would otherwise go by default.

5. Although they have felt compelled to reject, for the time being at least, the claim of the woollen mills the Government of India are impressed with the recommendations of the Tariff Board in regard to the handloom and small scale industry. They agree with the Board in believing that the cottage industry will derive more benefit from technical advice and assistance in marketing arrangements than by the imposition of protective duties which in themselves provide no incentive towards the improvement without which the continued survival of the small scale industry is problematical. The Government of India have therefore decided, subject to the vote of the Legislative Assembly, to make a grant of Rs. 5,00,000 spread over five years for the benefit of the cottage and small scale woollen industries. They intend that this grant should be administered in the same manner as the similar grant for the silk industry and applied for the benefit of those Provinces in which there is a substantial cottage and small scale woollen industry.

6. In regard to the woollen hosiery industry, the Government of India do not propose to take any decision pending a consideration of the further Report of the Tariff Board on the claims of the main woollen industry. The recommendations of the Board in respect of cotton hosiery and staple fibre are not germane to the main enquiry. They will be the subject of separate consideration and the conclusions of Government thereon will be announced in due course.

Fort St. George, February 12, 1936
(G.O. Ms. No. 204, Development).

No. 66.—The following notification of the Government of India is republished:—

DEPARTMENT OF COMMERCE.
TREATIES (CESS).

New Delhi, the 1st February 1936.

No. 3 (1)-Tr. (I.E.R.).—In exercise of the power conferred by section 3 of the Indian Coffee Cess Act, 1935 (XIV of 1935), the Governor-General in Council, on the recommendation of the Indian Coffee Cess Committee, is pleased to direct that the rate of customs duty levied on all coffee produced in India and taken by sea or by land to any place beyond the limits of British India or to Burma shall be eight annas per hundredweight.

Fort St. George, February 1, 1936
(G.O. Ms. No. 145, Development).

No. 42.—In exercise of the powers conferred by clauses (a), (b) and (c) of sub-section (1) of section 3, sections 19 and 21 of the Madras Agricultural Pests and Diseases Act of 1919 (Madras Act III of 1919), as amended by Act VII of 1925, the Governor acting with Ministers is pleased to direct that the Development Notifications Nos. 85 to 87, dated 27th February 1933, published at pages 411-12 of Part I of the Fort St. George Gazette, dated 7th March 1933, and continued till 31st March 1935 in Notification No. 42, dated 25th January 1935, published at page 152 of Part I of the Fort St. George Gazette, dated 29th January 1935, and Notifications Nos. 43 to 45, dated 25th January 1935, published at pages 152-153 of Part I of the Fort St. George Gazette, dated 29th January 1935, which were issued in connexion with the eradication and prevention of budrot of palmyra in the Palghat, Ponnani and Walluvanad taluks of the Malabar district shall remain in operation for a further period of one year from 1st April 1936.

No. 43.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 3 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Act VII of 1925, the Government, Ministry of Public Works, hereby declare that the "budrot of palms" caused by the fungus *Phytophthora Palmivora* is a plant disease of coconut. In order to eradicate and to prevent the spread of this plant disease, the Government, Ministry of Public Works, direct under clauses (b) and (c) of sub-section (1) of section 3 of the Act that, with effect from the 11th February 1936, the following remedial and preventive measures shall be taken in respect of coconuts attacked by the said disease in the Palghat, Ponnani and Walluvanad taluks of the Malabar district:—

(i) The crowns of dead coconuts should be cut off immediately the central leaf becomes pale yellow.

(ii) All spotted leaf-bases and a few more healthy looking ones should be cut off from every outwardly infected trees whose leaves have the disease spots, immediately the spotted leaf becomes visible.

(iii) All diseased crowns, leaf-bases and leaves and other diseased material so cut off should be burnt in the field at once, so that the fungus may be roasted to death.

(iv) All trees in the neighbourhood (within a circle of 50 yards radius) of any dead or diseased tree should be stripped off some of their leaves with their bases and the leaf-bases examined for traces of the typical spots. Any tree so found to be diseased should be treated before the 31st May by cutting off and burning all the diseased tissue in the manner prescribed for trees whose leaf has the disease-spots.

This notification will be in force from 11th February 1936 to 31st March 1937.

No. 44.—In connexion with the eradication and prevention of the spread of the plant disease known as the "budrot of palms" (*Phytophthora Palmivora*) from taluks of the Malabar district the following are appointed inspecting officers under section 19 of the Act:—

Upper and lower subordinates of the Agricultural Department, Revenue Inspectors and Village Officers in the three taluks.

No. 45.—Under clause (f) of section 21 of the same Act, the Government, Ministry of Public Works, are pleased to direct that appeals under section 6 of the Act shall lie to the Tahsildars having jurisdiction over the land or premises concerned.

No. 46.—In exercise of the powers conferred by section 21 of the Madras Agricultural Pests and Diseases Act of 1919, as amended by Act VII of 1925, the Government, Ministry of Public Works, are pleased to issue the following rules:—

(1) An appeal presented under section 6 of the Act shall not be received unless it is accompanied by the original notice served on the appellant by the inspecting officer; it shall set forth clearly the objection or objections to the terms of the notice and shall specify the point or points on which redress is sought.

(2) In dealing with appeals under section 6 or 8 of the Act, the appellate officer shall record his decision in writing and communicate a copy thereof free of charge to the appellant.

(3) The notice issued under section 6 of the Act should be in Form A and the inspecting officer shall keep a register of notices in Form B.

(4) Every notice under section 6 shall be authenticated by the signature of the officer by whom it is issued. The notice shall be served by delivering a copy to the occupier or to some adult male member of his family at his usual place of abode or to his authorized agent or by affixing a copy thereof on some conspicuous part of his last known residence or on some conspicuous part of the land on which the prescribed remedial or preventive measures are to be taken.

(5) The notice of demand under section 8 of the Act should be in Form C and should be served in the manner prescribed for the service of notices and a copy of it should be communicated to the village officer and the taluk office. The inspecting officer will maintain a register in this connexion in Form D.

FORM A.

Notice under section 6 (1) of the Act.

No.

Date.

To

Village

Taluk

District.

You are hereby required to take notice that you should carry out the following measures in respect of the coconut trees described in the schedule hereunder and growing or situated in the fields therein mentioned and under your occupation in the village of _____ in the _____ taluk in the _____ district within _____ days from the date of the service of this notice. If you object to this notice you may prefer an appeal along with this notice to the Tahsildar having jurisdiction within seven days from the service of notice setting forth the grounds of objection and the points for redress. The decision of that officer will be final. If you fail to comply with this notice or, in case of appeal, with the order of the appellate officer, the undersigned is authorized by law to carry out at your expense the measures ordered and you will also be liable to a fine not exceeding Rs. 50 or, in case of default, to simple imprisonment for a period not exceeding ten days.

Inspecting Officer.

SCHEDULE.

Serial number of notice.	Survey number, sub-division number to which notice relates.	Name of occupier.	Serial numbers marked on or other sufficient description of the trees to be operated upon.	Whether the tree is dead or outwardly infected having a spotted leaf or inwardly infected.	Measures to be carried out.
(1)	(2)	(3)	(4)	(5)	(6)

NOTE.—Sections 6, 7 and 14 of the Act should be printed on the reverse of the notice.

FORM B.

Register of notices under section 6.

(1) Serial number of notice.	(2) Village.	(3) Survey number and subdivision number to which notice relates.	(4) Name of the occupier.	(5) Number marked on trees or other description.	(6) Whether dead or outwardly infected having a spotted leaf or inwardly infected.	(7) Date of notice.

(8) How served.	(9) Date of the expiry of appeal time.	(10) Order of the appellate officer.	(11) Date of expiry of the period allowed by the inspecting officer or in case of an appeal, of the period specified by the appellate officer.	(12) Whether the prescribed measures are executed by the occupier or by the inspecting officer and in the latter case, date of execution.	(13) Remarks.

FORM C.

Demand Form.

Notice of demand to village in _____ of _____ taluk.

Take notice that an expenditure of Rs. _____ of which the details are annexed have been incurred in cutting and operating upon the diseased coconut trees situated in survey numbers of _____ village and that you are required to pay the amount within thirty days of the date of service of this notice. The amount may be paid to the village headman or remitted to the taluk treasury.

Any objection to this notice may be preferred to the Collector within thirty days from the date of service of this notice on the ground specified in section 8 of the Act printed on the reverse.

Inspecting Officer.

ANNEXURE.

[Here enter details of cost.]

NOTE.—Section 8 of the Act should be printed on the reverse of the demand form.

FORM D.

Register of Demands.

(1) Village.	(2) Survey number or subdivision number.	(3) Name of the occupier.	(4) Number and date of the notice issued by the inspecting officer to carry out the measures.	(5) Date on which the remedial measures were carried out by the inspecting officer.	(6) Cost in detail of the measures taken.	(7) Date of despatch of demand to the village officer and the taluk office.	(8) Remarks.

ANNEXURE I.

(1) The fact of the publication of the notification enforcing the provisions of the Madras Agricultural Pests and Diseases Act, 1919, in respect of budrot of coconuts should be made known to the public by beat of tom-tom in the areas concerned. The leaflet prepared by the Director of Agriculture on the "budrot of palmyra and coconut palms" should be published in English and the vernacular in the village sheet of the District Gazette. Spare copies of the leaflet should be distributed to the Agricultural Association and the chief landowners in the tracts and posted in the village chavadis and other prominent places.

(2) The period [to be specified by the inspecting officer in the notice issued under section 6 (1)] within which the occupier shall carry out the remedial or preventive measures will be left to the discretion of the Tahsildars who should give general or special instructions to inspecting officers, subject to the condition that in no case should the period allowed exceed eleven days.

(3) Appeals under the Act are subject to the usual stamp duty of twelve annas. The Collector should add a note to this effect at the foot of the rules issued under section 21 of the Act.

(4) In order to enable inspecting officers to meet the cost of the remedial or preventive measures carried out under the Act, each inspecting officer shall be given a permanent advance of Rs. 25.

(5) Instructions regarding the procedure to be adopted in the issue and recoupment of permanent advances are printed in Annexure II.

ANNEXURE II.

(1) The advances required by inspecting officers to carry on the remedial measures may be drawn by them in the form for "Bill for Miscellaneous payments" countersigned by the Tahsildar of the taluk. The charges incurred should be debited to "Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(2) Tahsildars will maintain a register in Form A showing separately the advances drawn by each inspecting officer specifying the particulars for which the advances were sanctioned. In this register particulars of recoveries effected should also be noted, the required information being obtained from the Treasury Officer. They will also be responsible for the adjustment of all such advances drawn from the treasury. The Tahsildars who draw advances should submit an abstract from their registers to the Collector's Office in Form C.

(3) Each inspecting officer should also in his turn keep a register in Form B showing all advances drawn by him, the demand issued and the recoveries effected, the last information being obtained from the Treasury Officer.

(4) As the work in each area progresses, the inspecting Officer will submit to the Tahsildar vouchers in support of the expenditure incurred by him and on its completion he will refund any unexpended balance. Amounts refunded will be treated as abatement of charges under the advance account concerned.

(5) All recoveries on account of the remedial measures carried out by the Government should be credited as receipts under the advance head concerned (i.e.) "Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(6) Fines realized under section 14 as well as those realized under section 15 should be credited to XVI. A. Law and Justice—Courts of Law—General fees, fines and forfeiture.

(7) Remittances of amounts recorded by village officers should be specifically described in the chalangas as "Recovery of advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

Form A.

Register of advances for the destruction of agricultural pests and diseases.

Office of the Tahsildar.

Advances drawn by Inspecting Officers.				Recoveries effected.			Remarks.
Officer.	Date.	Amount.	Purpose.	Chalan number and date.	Amount.	Particulars.	

Form B.

Register of advances for the destruction of agricultural pests and diseases.

Designation of the inspecting officer.

Advances drawn.			Date of completion of work.	Demand issued for cost of work done.			Recoveries effected.			Remarks.
Date.	Amount.	Purpose.		Date.	Amount.	Particulars.	Chulan number and date.	Amount.	Particulars.	

Form C.

Register of advances for the destruction of agricultural pests and diseases.

Taluk

Month.	Advances drawn.	Amount recovered.	Balance outstanding.	Remarks.

ACQUISITION OF LANDS.

Fort St. George, February 1, 1936.

Whereas it appears to the Government that the land specified below, is needed for a public purpose, to wit, for storing Government timber notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act, XXXVIII of 1923; and the Governor in Council hereby authorizes the Assistant Agent, Bhadrachalam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Assistant Agent, Bhadrachalam, to perform the functions of a Collector under section 5-A of the Act.

East Godavari district, Bhadrachalam taluk, Sriramagiri village.

	Approximate extent.
Zamindari, Jirayati, dry, S. No. 58, kudivaramdars Nadipalli Muthyalamma and Thota Rajayya, melvaramdars inferior proprietors Chokkanapalli, bounded on the north by part of S. No. 59; east by S. Nos. 44, 45, 46 and 49; south by S. No. 55; west by S. No. 57	0-00
Zamindari, Jirayati, dry, part of S. No. 59, kudivaramdars Nadipalli Muthyalamma and Thota Rajayya, melvaramdars inferior proprietors, Chokkanapalli, bounded on the north by part of S. No. 59; east by S. No. 44; south by S. No. 58; west by S. No. 57	0-11
Total	1-01

Fort St. George, February 12, 1936.

Whereas it appears to the Government that the land specified below, is needed for a public purpose, to wit, for laying out a road to the Madalamma Forest Reserve, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act, XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Narasapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Narasapatam, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Golconda taluk, Balighattam village.

	Approximate extent.
Government, dry, portion of S. No. 608, belonging to Narikanala Narayya and Ramaswami, bounded on the north by remaining portion of S. No. 608; east by portion of S. No. 608 for road; south by remaining portion of S. No. 608; west by forest reserve	0-18

	ACRE.
Government, dry, portion of S. No. 600, belonging to Narikanala Narayya and Ramaswami, bounded on the north by remaining portion of S. No. 660; east by portion of S. No. 601 proposed for road; south by remaining portion; west by portion of S. No. 608 proposed for road	0-10
Government, dry, portion of S. No. 661, belonging to Barla Somayya, Murukurti Nookayya and Lavaraju, bounded on the north by remaining portion of S. No. 661; east by portion of S. No. 664 proposed for road; south by remaining portion of S. No. 661; west by portion of S. No. 660 proposed for road	0-32
Government, dry, portion of S. No. 630 (1), belonging to Botcha Papayya Barla Ramaswamy and Palla Ramayya, bounded on the north by remaining portion of S. No. 630 (1); east by District Board road; south by remaining portion of S. No. 630 (1); west by portion of S. No. 664 proposed for road	0-15

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

APPOINTMENTS AND POSTINGS.

Fort St. George, February 10, 1936.

No. 62.—M.R.Ry. M. Subramaniam, officiating Divisional Electrical Engineer, Coimbatore, on return from leave, to officiate as Electrical Inspector, Madras, vice Mr. E. J. B. Greenwood granted leave, or until further orders.

No. 63.—M.R.Ry. Rao Sahib G. Sundaram, Executive Engineer, Electrical and Mechanical division, Madras, to be Personal Assistant to the Chief Engineer for Electricity, vice Mr. T. J. Mirchandani, granted leave, or until further orders.

No. 64.—M.R.Ry. G. Yoganandam, Assistant Engineer, Electrical and Mechanical division, Madras, to officiate as Executive Engineer of the same division, vice M.R.Ry. Rao Sahib G. Sundaram, on other duty, or until further orders.

CORRIGENDUM.

Fort St. George, February 12, 1936.

In Notification No. 303, published at pages 802 and 803 of Part I of the Fort St. George Gazette, dated 28th May 1935, against serial No. 132, for 'Arumugam alias Muthayya Tevan (Mookayya Tevan alias Karuppaswami Tevan), Pampuli,' read 'Puthia Tevan (Mookayya Tevan alias Karuppaswami Tevan), Pampuli.'

ERRATA.

Fort St. George, February 7, 1936.

In the notification under section 4 (1) of the Land Acquisition Act of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, as required for excavating field bodhis under pipe sluice No. 9 of No. I. Ilur Lankapalli channel in Ilur and Kuderu villages, Gannavaram taluk, Kistna district—

Ilur village.

For S. Nos. 44, 43 and 42, read the following items:—

	ACRE.
1. Devadayam service inam, dry, R.S. No. 44 part, belonging to Sri Rameswaraswami Varu and Sri Raghunayakaeswami Varu of Ilur, trustees the Zamindar of Telaprolu estate, bhuktadar Chintlapudi Veerayya, kattubadidar the Zamindar of Telaprolu estate, bounded on the north by R.S. No. 40; east by R.S. No. 43-3 part; south by R.S. No. 44 part; west by R.S. No. 72	0-08
2. Mokhasa, dry, B.S. No. 43-3 part, belonging to Vangala Nagarattamma, mokhadar Govindaraju Kutumba Rao and Vangala Nagarattamma, melvaramdar the Zamindar of Telaprolu estate, bounded on the north by R.S. No. 40; east by B.S. No. 43-4 part; south by B.S. No. 43-3 part; west by R.S. No. 41 part	0-04
3. Ryoti, dry, B.S. No. 42-4 part, belonging to Sunkara Ragavayya, son of Subbarayudu, melvaramdar the Zamindar of Telaprolu estate, bounded on the north by R.S. Nos. 40 and 41; east by R.S. No. 42-1 part; south by B.S. No. 43-4 part; west by B.S. No. 43-3 part	0-08
4. Ryotwari, dry, R.S. No. 42-1 part, belonging to Salaka Kutumbayya, bounded on the north by R.S. No. 41; east by R.S. No. 42-2 part; south by R.S. No. 42-1 part; west by B.S. No. 43-4 part	0-04
5. Ryotwari, dry, R.S. No. 42-2 part, belonging to Salaka Punnayya, Salaka Ramalingayya and Salaka Venkata Subbayya, bounded on the north by R.S. No. 41; east by B.S. No. 47 part; south by R.S. No. 42-2 part; west by R.S. No. 42-1 part	0-05
Total	0-25

Kuduru village.

For S. Nos. 12, 25, 26, 24, 23, 22 and 21, read the following items:—

6. Personal inam, dry, R.S. No. 12 part, belonging to Bavirisetti China Kutumbayya and Bavirisetti Venkata Subba Rao, bounded on the north by B.S. No. 90 and R.S. No. 11; east by R.S. No. 25 part; south by R.S. No. 12 part; west by No. 147. Ilur	ACOE.
7. Personal inam, dry, R.S. No. 25 part, belonging to Theerdhala Ramamma, bounded on the north by R.S. No. 11; east and south by R.S. No. 25 part; west by R.S. No. 12 part	0'11
8. Personal inam, dry, R.S. No. 25 part, belonging to Theerdhala Hanumantha Sarma, bounded on the north by R.S. No. 11; east by R.S. No. 26 part; south by R.S. Nos. 25 and 24 parts; west by R.S. No. 25 part	0'07
9. Personal inam, dry, R.S. No. 26 part, belonging to Maganti Venkata Subba Rao, bounded on the north and east by R.S. No. 26 part; south by R.S. No. 24 part; west by R.S. No. 26 part	0'12
10. Ryoti, dry, R.S. No. 24 part, belonging to Dokku Sastrulu, bounded on the north by B.S. Nos. 25 and 26 parts; east by R.S. No. 23 part; south and west by B.S. No. 24 part	0'002
11. Ryoti, dry, R.S. No. 23 part, belonging to Dokku Sastrulu, bounded on the north by B.S. No. 26 part; east and south by R.S. No. 23 part; west by R.S. No. 24 part	0'01
12. Ryoti, dry, R.S. No. 23 part, belonging to Dokku Nagaya, bounded on the north by R.S. No. 26 part; east by R.S. No. 22 part; south and west by R.S. No. 23 part	0'02
13. Devadayam service inam, dry, R.S. No. 22 part, belonging to Sri Malliswaraswami Varu of Kuduru by trustee the Zamindar of Telaprolu estate, bhuktadar Sannayla Raghavaya, bounded on the north by R.S. No. 26 part; east by R.S. No. 21 part; south by R.S. No. 22 part; west by R.S. No. 23 part	0'02
14. Ryoti, dry, R.S. No. 21 part, belonging to Yarra-boyina Krishnaya, bounded on the north by R.S. Nos. 26 part and 28 and 29; east and south by R.S. No. 21 part; west by R.S. No. 22 part	0'08
15. Ryoti, dry, R.S. No. 21 part, belonging to Namburi Guravaya, bounded on the north by R.S. No. 29; east, south and west by R.S. No. 21 part	0'06
16. Ryoti, dry, R.S. No. 21 part, belonging to Govadari Venkamma, bounded on the north by B.S. Nos. 29 and 30; east, south and west by R.S. No. 21 parts	0'03
17. Ryoti, dry, R.S. No. 21 part, belonging to Namburi Guravaya, bounded on the north by R.S. No. 30; east, south and west by R.S. No. 21 part	0'04
18. Ryoti, dry, R.S. No. 21 part, belonging to Yarra-boyina Krishnaya, bounded on the north by R.S. No. 30; east, south and west by R.S. No. 21 part	0'01
19. Ryoti, dry, R.S. No. 21 part, belonging to Naraboyina Pattabhiramudu, bounded on the north by R.S. No. 30; east, south and west by R.S. No. 21 part	0'03
20. Ryoti, dry, R.S. No. 21 part, belonging to Namburi Guravaya, bounded on the north by R.S. No. 30; east, south and west by R.S. No. 21 part	0'01
21. Ryoti, dry, R.S. No. 21 part, belonging to Naraboyina Subbamma, bounded on the north by R.S. No. 30; east, south and west by R.S. No. 21 part	0'02
22. Ryoti, dry, R.S. No. 21 part, belonging to Godavari Venkamma, bounded on the north by R.S. No. 30; east by R.S. No. 37; south and west by R.S. No. 21	0'01
Total	0'682

NOTE.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubadidar for all the inam lands.

Fort St. George, February 12, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1127 of Part I of the Fort St. George Gazette, dated 19th June 1934, relating to the acquisition of lands for special repairs to the Biocavole drain in Kovvur and Repur villages of the Cocanada taluk in the East Godavari district—

Name of the owner for S. Nos. 85-2 A, 86-1 2 A and 86-2 A of Repur village, for 'Muramalla Chitti alias Venkataratnam, read 'Muramalla Chitti alias Kanakaratnam.'

Approximate extent of—

Kovvur village—

Against No. 7-2 A-1, for '0'55,' read '0'54.'

Against No. 8-1, for '0'23,' read '0'14.'

Repur village—

Against No. 80-4 A, for '0'38,' read '0'36.'

Against No. 80-3 A, for '0'07,' read '0'08.'

Against No. 80-1-2 A, for '0'47,' read '0'52.'

Against No. 81-1 A, for '0'30,' read '0'29.'

Against No. 85-2 A, for '0'16,' read '0'15.'

Against No. 86-1-2-A, for '0'22,' read '0'18.'

Against No. 86-2 A, for '0'50,' read '0'48.'

Against No. 37-8 B, for '0'04,' read '0'08.'

Against No. 38-2 B, for '0'09,' read '0'08.'

Against No. 38-3 B, for '0'09,' read '0'10.'

Against No. 41-1 B, for '0'24,' read '0'17.'

In the notification under section 4 (1) of Act I of 1894, as amended by the Amendment Act XXXVIII of 1923, published at page 1449 of Part I of the Fort St. George Gazette, dated 28th October 1935, in respect of the lands to be acquired for excavating the field bodhis under No. 2, Majeru branch in Pedaprolu village, Divi taluk, Kistna district—

For 'B.S. Nos. 106, 103, 104, 97, 99, 102, 100, 99, 148, 147, 145, 142, 144, 149, 153, 202, 200, 204, 199, 196, and 191, read the following:—

1. Ryoti, dry, B.S. No. 106-2 part, belonging to Kesani Viraraghavaya, bounded on the north by B.S. No. 106-2 part; east by B.S. No. 106-1 part; south by B.S. No. 83; west by B.S. No. 106-4 part	ACOE.
	0'03

2. Ryoti, dry, B.S. No. 106-1 part, belonging to Maddipatla Venkata Subbayya, son of Venkataramayya, bounded on the north and east by B.S. No. 106-1 part; south by R.S. Nos. 83 and 84; west by B.S. No. 106-2 part	ACOE.
	0'02
3. Ryoti, dry, B.S. No. 106-1 part, belonging to Maddipatla Thathayya, son of Venkataramayya, bounded on the north and east by B.S. No. 106-1 part; south by R.S. No. 84 and B.S. No. 103-5 part; west by B.S. No. 106-1 part	0'02
4. Ryoti, dry, B.S. No. 106-1 part, belonging to Maddipatla Pichayya, bounded on the north by B.S. No. 106-1 part; east by B.S. No. 104-3 part; south by R.S. No. 103-5; west by B.S. No. 100-1 part	0'01
5. Ryoti, dry, B.S. No. 103-5 part, belonging to Narravula Peda Narayya, son of Peda Ramanna, bounded on the north by B.S. No. 106-1 part; east by B.S. No. 103-5 part; south by R.S. No. 84; west by B.S. No. 106-1 part	0'01
6. Ryoti, dry, B.S. No. 103-5 part, belonging to Narravula Peda Narayya, son of Peda Ramanna, bounded on the north and east by B.S. No. 104-3 part; south by R.S. No. 84; west by B.S. No. 103-5 part	0'002
7. Ryoti, dry, B.S. No. 104-3 part, belonging to Kesani Kotayya, son of Ramayya, bounded on the north by B.S. No. 104-3 part; east by B.S. No. 104-2 part; south by B.S. No. 103-5 part and R.S. No. 84; west by B.S. No. 100-1 part	0'05
8. Ryoti, dry, B.S. No. 104-2 part, belonging to Thummala Subbayya, bounded on the north by B.S. No. 104-2 part; east by B.S. No. 104-1 part; south by R.S. No. 84; west by B.S. No. 104-3 part	0'03
9. Ryoti, dry, B.S. No. 104-1 part, belonging to Maddipatla Subbayya and Narasayya, sons of Lakshmayya and Maddipatla Raghavaya, son of Nagayya, bounded on the north by B.S. No. 104-1 part; east by B.S. No. 97-3 part; south by R.S. No. 84; west by B.S. No. 104-2 part	0'03
10. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Pichayya, son of Lakshmayya, bounded on the north and east by B.S. No. 97-5 part; south by R.S. No. 84; west by B.S. No. 104-1 part	0'018
11. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Lakshamma, daughter of Punnamma, dead, being minor by guardian and grandfather Duggineni Ramanna, bounded on the north, east, south and west by B.S. No. 97-3 part	0'002
12. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Pichayya, son of Lakshmayya, bounded on the north by B.S. No. 97-3 part; east by B.S. No. 97-2 part; south by R.S. No. 85; west by B.S. No. 97-3 part	0'15
13. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Lakshamma, daughter of Punnamma, dead, being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by B.S. No. 97-3 part; east by B.S. No. 97-2 part; south by B.S. No. 97-2 part & 3 part; west by B.S. No. 97-3 part	0'01
14. Ryoti, dry, B.S. No. 97-2 part, belonging to Thummala Seshamma, wife of Nagiah, bounded on the north by B.S. No. 95 part; east and south by B.S. No. 97-2 part; west by B.S. No. 97-3 part	0'15
15. Ryoti, dry, B.S. No. 97-2 part, belonging to Kesani Subbayya, son of Nagiah, bounded on the north and east by B.S. No. 97-2 part; south by R.S. No. 85; west by B.S. No. 97-3 part	0'025
16. Ryoti, dry, B.S. No. 97-2 part, belonging to Maddipatla Subbayya and Narasayya, sons of Lakshmayya, and Maddipatla Raghavaya, son of Nagiah, bounded on the north by B.S. No. 97-2 part; east by B.S. No. 97-1 part; south by R.S. No. 85; west by B.S. No. 97-2 part	0'025
17. Ryoti, dry, B.S. No. 97-1 part, belonging to Korrapati Raghuramayya, bounded on the north by B.S. No. 97-1 part; east by B.S. No. 98-1 part; south by R.S. No. 85; west by B.S. No. 97-2 part	0'025
15. Ryoti, dry, B.S. No. 98-1 part, belonging to Narravula Kotayya, son of Ramanna, bounded on the north by B.S. No. 98-1 part; east by B.S. No. 137-1 part; south by R.S. No. 85; west by B.S. No. 97-1 part	0'035
19. Ryoti, dry, B.S. No. 103-4 part, belonging to Amarineni Viraraghavaya, bounded on the north and east by B.S. No. 103-4 part; south by B.S. No. 103-1 part; west by B.S. No. 103-3 part	0'02
20. Ryoti, dry, B.S. No. 103-1 part, belonging to Amarineni Viraraghavaya, bounded on the north by B.S. No. 103-4 part; east, south and west by B.S. No. 103-1 part	0'07
21. Ryoti, dry, B.S. No. 103-1 part, belonging to Amarineni Viraraghavaya, bounded on the north by B.S. No. 103-1 part; east by B.S. No. 101-1 part; south by B.S. No. 102-4 part; west by B.S. No. 103-1 part	0'04
22. Ryoti, dry, B.S. No. 102-4 part, belonging to Kukkala Ramanujamma, wife of Potharaju, bounded on the north by B.S. No. 103-1 part; east by B.S. No. 101-1 part; south by B.S. No. 102-3 part; west by B.S. No. 102-4 part	0'13
23. Ryoti, dry, B.S. No. 103-4 part, belonging to Amarineni Viraraghavaya, bounded on the north by R.S. No. 84; east by B.S. No. 103-5 part; south by B.S. No. 103-4 part; west by B.S. No. 103-3 & 4 parts	0'01
24. Ryoti, dry, B.S. No. 103-5 part, belonging to Narravula Peda Narayya, son of Peda Ramanna, bounded on the north by R.S. No. 84; east by B.S. No. 100-5 part; south by B.S. No. 103-5 part; west by B.S. No. 103 part	0'08
25. Ryoti, dry, B.S. No. 100-5 part, belonging to Korrapati Raghuramayya, bounded on the north by R.S. No. 84; east by B.S. No. 104-1 part; south by B.S. No. 100-5 part; west by B.S. No. 103-5 part	0'03
26. Ryoti, dry, B.S. No. 104-1 part, belonging to Maddipatla Subbayya and Narasayya, sons of Lakshmayya and Maddipatla Raghavaya, son of Nagayya, bounded on the north by R.S. No. 84; east by B.S. No. 97-3 part; south by B.S. Nos. 100-5 part and 104-1 part; west by B.S. No. 100-5 part	0'015
27. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by R.S. No. 84; east and south by B.S. No. 97-3 part; west by B.S. No. 104-1 part	0'035

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28. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineeni Ramanna, bounded on the north and east by B.S. No. 97-3 part; south by B.S. No. 100-1 part; west by B.S. No. 97-3 part	0'005	55. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula China Narayya, son of Ramanna, bounded on the north, east and south by B.S. No. 148-1 part; west by B.S. No. 146 part	0'016
29. Ryoti, dry, B.S. No. 100-1 part, belonging to Korrapati Venkatasivarama Kristna Satyanarayanavara-prasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 97-3 part; east by B.S. No. 98-2 part; south and west by B.S. No. 110-1 part	0'085	56. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula China Narayya, son of Ramanna, bounded on the north and east by B.S. No. 148-1 part; south by R.S. No. 87; west by B.S. Nos. 146 and 148-1 parts	0'03
30. Ryoti, dry, B.S. No. 100-1 part, belonging to Korrapati Venkatasivarama Kristna Satyanarayanavara-prasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 100-1 part; east by B.S. No. 98-2 part; south by B.S. No. 99-8 part; west by B.S. No. 100-1 part	0'02	57. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula Pichayya, bounded on the north by B.S. No. 148-1 part; east by B.S. No. 148-3 part; south by R.S. No. 87; west by B.S. No. 148-1 part	0'025
31. Ryoti, dry, B.S. No. 98-3 part, belonging to Korrapati Chalamayya and Sriramulu, bounded on the north by B.S. No. 100-1 part; east and south by B.S. No. 99-8 part; west by B.S. No. 100-1 part	0'07	58. Ryoti, dry, B.S. No. 148-3 part, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 148-3 part; east by B.S. No. 148-2 part; south by R.S. No. 87; west by B.S. No. 148-1 part	0'07
32. Ryoti, dry, B.S. No. 97-3 part, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineeni Ramanna, bounded on the north by R.S. No. 85; east by B.S. No. 97-2 part; south and west by B.S. No. 97-3 part	0'01	59. Ryoti, dry, B.S. No. 148-2 part, belonging to Kadiyala Kotayya, son of Lakshmayya, bounded on the north and east by B.S. No. 148-2 part; south by R.S. No. 87; west by B.S. No. 148-3 part	0'02
33. Ryoti, dry, B.S. No. 97-2 part, belonging to Kesani Subbayya, son of Nagayya, bounded on the north by R.S. No. 85; east and south by B.S. No. 97-2 part; west by B.S. No. 97-3 part	0'02	60. Ryoti, dry, B.S. No. 148-2 part, belonging to Kadiyala Mallayya, bounded on the north by B.S. No. 148-2 part; east by B.S. No. 145-4 part; south by R.S. No. 87 and 88; west by B.S. No. 148-2 part	0'025
34. Ryoti, dry, B.S. No. 97-2 part, belonging to Maddipati Subbayya and Narasayya, sons of Lakshmayya, and Maddipati Raghavayya, son of Nagayya, bounded on the north by R.S. No. 85; east by B.S. No. 97-1 part; south and west by B.S. No. 97-2 part	0'02	61. Ryoti, dry, B.S. No. 145-4 part, belonging to Kadiyala Ramayya, bounded on the north and east by B.S. No. 145-4 part; south by R.S. No. 88 and B.S. No. 148-2 part; west by B.S. No. 148-2 part	0'01
35. Ryoti, dry, B.S. No. 97-1 part, belonging to Korrapati Raghunamayya, bounded on the north R.S. No. 85; east by B.S. No. 98-1 part; south by B.S. No. 97-1 part; west by B.S. No. 97-2 part	0'02	62. Ryoti, dry, B.S. No. 145-2 part, belonging to Maddipati Seshayya, bounded on the north and east by B.S. No. 145-2 part; south by B.S. No. 149-1 part; west by B.S. No. 148-2 & 3	0'035
36. Ryoti, dry, B.S. No. 98-1 part, belonging to Narravula Kotayya, son of Ramanna, bounded on the north R.S. No. 85; east by B.S. No. 147-1 part; south by B.S. No. 98-1 part; west by B.S. No. 97-1 part	0'03	63. Ryoti, dry, B.S. No. 149-1 part, belonging to Varada Venkatramayya, bounded on the north by B.S. No. 145-2 part; east and south by B.S. No. 149-1 part; west by B.S. No. 148-3 part	0'03
37. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula Govindayya, bounded on the north by B.S. No. 87; east and south by B.S. No. 148-1 part; west by B.S. No. 147-1 part	0'01	64. Ryoti, dry, B.S. No. 149-1 part, belonging to Korrapati Rajeswara Rao, bounded on the north and east by B.S. No. 149-1 part; south by B.S. No. 149-4 part; west by B.S. No. 148-3 part	0'03
38. Ryoti, dry, B.S. No. 148-1 part, belonging to Kadiyala Subbayya, Ramakrishnayya and Sriramulu, bounded on the north, east and south by B.S. No. 148-1 part; west by B.S. No. 147-1 part	0'01	65. Ryoti, dry, B.S. No. 148-3 part, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 145-2 part; east by B.S. Nos. 145-2 and 149-1 parts; south by B.S. No. 149-1 part; west by B.S. No. 148-3 part	0'005
39. Ryoti, dry, B.S. No. 148-1 part, belonging to Kadiyala Raghavamma, wife of Nagayya, bounded on the north and east by B.S. No. 148-1 part; south by B.S. No. 147-3 part; west by B.S. No. 147-1 part	0'07	66. Ryoti, dry, B.S. No. 149-4 part, belonging to Nersu Ratham and Sarawathi, wife of Ratham, bounded on the north by B.S. No. 149-1 part; east by B.S. No. 149-4 part; south by B.S. No. 153-5 part; west by B.S. Nos. 148-3 and 150-2 parts	0'12
40. Ryoti, dry, B.S. No. 147-3 part, belonging to Kondapalli Vinukonda Ankadu, bounded on the north by B.S. No. 148-1 part; east by B.S. No. 147-3 part; south by B.S. No. 151 part; west by B.S. No. 147-3 part	0'10	67. Ryoti, dry, B.S. No. 153 part, belonging to Devabhaktuni Silva Ramayya and Venkayya, bounded on the north by B.S. No. 149-4 part; east by B.S. No. 153-6 part; south by B.S. No. 153-3 part; west by B.S. No. 150-2 part	0'12
41. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula Govindayya, bounded on the north by R.S. No. 87; east, south and west by B.S. No. 148-1 part	0'04	68. Ryoti, dry, B.S. No. 202-3 part, maintenance holder Maragam Venkataswami, reversioners Maragam Ramarao and Manikya Rao, bounded on the north by B.S. No. 202-3 part; east by B.S. No. 203 part; south by B.S. Nos. 200-4 and 202-3 parts; west by B.S. No. 202-3 part	0'14
42. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula China Narayya, son of Ramanna, bounded on the north by R.S. No. 87; east by B.S. No. 148-3 part; south and west by B.S. No. 148-1 part	0'01	69. Ryoti, dry, B.S. No. 202-3 part, maintenance holder Maragam Venkataswami, reversioners Maragam Ramarao, Manikyarao, bounded on the north and east by B.S. No. 202-3 part; south by B.S. No. 200-4 part; west by B.S. No. 202-3 part	0'001
43. Ryoti, dry, B.S. No. 148-3 part, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 87; east and south by B.S. No. 148-3 part; west by B.S. No. 148-1 part	0'06	70. Ryoti, dry, B.S. No. 200-4 part, belonging to Kadiyala Venkayya, bounded on the north by B.S. No. 202-3 part; east by B.S. No. 200-4 part; south and west by B.S. No. 200-5 part	0'06
44. Ryoti, dry, B.S. No. 148-3 part, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 87; east by B.S. No. 148-2 part; south and west by B.S. No. 148-3 part	0'05	71. Ryoti, dry, B.S. No. 200-5 part, maintenance holder Amirneni Kotamma, reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by B.S. No. 200-4 part; east, south and west by B.S. No. 200-5 part	0'03
45. Ryoti, dry, B.S. No. 148-2 part, belonging to Kadiyala Mallayya, bounded on the north by B.S. Nos. 87 and 88; east by B.S. No. 145-2 part; south by B.S. No. 148-2 & 3 parts; west by B.S. No. 148-3 part	0'03	72. Ryoti, dry, B.S. No. 200-5 part, maintenance holder Amirneni Kotamma, reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by B.S. No. 200-5 part; east by B.S. No. 200-3 part; south by R.S. No. 89; west by B.S. No. 200-5 part	0'016
46. Ryoti, dry, B.S. No. 145-2 part, belonging to Maddipati Seshayya, bounded on the north by R.S. No. 88; east and south by B.S. No. 145-2 part; west by B.S. No. 148-2 part	0'001	73. Ryoti, dry, B.S. No. 200-3 part, maintenance holder Amirneni Kotamma, reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north and east by B.S. No. 200-3 part; south by R.S. No. 89; west by B.S. No. 200-5 part	0'03
47. Ryoti, dry, B.S. No. 142 part, belonging to Kilaru Tripuramba, wife of Govindayya, bounded on the north by B.S. Nos. 141, 142 and 143 parts; east, south and west by B.S. No. 142 part	0'15	74. Ryoti, dry, B.S. No. 200-3 part, belonging to Kesani Pichaiiah, bounded on the north by B.S. No. 200-3 part; east by B.S. No. 204-6 part; south by R.S. No. 89; west by B.S. No. 200-3 part	0'025
48. Ryoti, dry, B.S. No. 142 part, belonging to Kilaru Tripuramba, wife of Govindayya, bounded on the north and east by B.S. No. 142 part; south by B.S. 144 part; west by B.S. Nos. 141 and 140 parts	0'075	75. Ryoti, dry, B.S. No. 204-6 part, belonging to Maddipati Seshiah, bounded on the north by B.S. No. 204-6 part; east by B.S. No. 204-5 part; south by R.S. No. 90; west by B.S. No. 200-3 part	0'03
49. Ryoti, dry, B.S. No. 144 part, belonging to Maddipati Subbayya and Narasayya, sons of Lakshmayya, and Maddipati Raghavayya, son of Nagayya, bounded on the north by B.S. No. 142 part; east by B.S. No. 144 part; south by B.S. No. 145-3 part; west by B.S. Nos. 140 and 146 parts	0'075	76. Ryoti, dry, B.S. No. 204-5 part, belonging to Kesani Kotaliah, son of Subbaiiah, bounded on the north and east by B.S. No. 204-3 part; south by R.S. No. 90; west by B.S. No. 204-6 part	0'01
50. Ryoti, dry, B.S. No. 145-3 part, belonging to Kadiyala Venkayya, bounded on the north by B.S. No. 141 part; east by B.S. No. 145-3 part; south by B.S. No. 145-4 part; west by B.S. No. 146 part	0'03	77. Ryoti, dry, B.S. No. 204-3 part, belonging to Duggineeni Venkalah, bounded on the north by B.S. No. 204-3 part; east by B.S. No. 204-4 part; south by R.S. No. 90 and B.S. No. 204-5 part; west by B.S. No. 204-5 part	0'04
51. Ryoti, dry, B.S. No. 145-4 part, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 145-3 part; east by B.S. No. 145-4 part; south by B.S. No. 148-2 part; west by B.S. No. 146 part	0'03	78. Ryoti, dry, B.S. No. 204-4 part, belonging to Gali Venkateswarlu and Ramakotaliah, being minors by guardian and father Subbaiiah, bounded on the north by B.S. No. 204-4 part; east by R.S. No. 91; south by R.S. No. 90; west by B.S. No. 204-3 part	0'07
52. Ryoti, dry, B.S. No. 148-2 part, belonging to Kadiyala Kotayya, bounded on the north by B.S. No. 145-4 part; east and south by B.S. No. 148-2 part; west by B.S. No. 146 part	0'03	79. Ryoti, dry, B.S. No. 204-6 part, belonging to Maddipati Seshaiiah, bounded on the north by R.S. No. 90; east by B.S. No. 204-6 part; south and west by B.S. No. 200-3 part	0'04
53. Ryoti, dry, B.S. No. 148-2 part, belonging to Maddipati Seshayya, bounded on the north and east by B.S. No. 148-2 part; south by B.S. No. 148-1 part; west by B.S. No. 146 part	0'03	80. Ryoti, dry, B.S. No. 200-3 part, belonging to Saripuri Kotaliah, bounded on the north by B.S. No. 204-6 part; east by B.S. No. 200-3 part; south by B.S. No. 200-2 part; west by B.S. No. 200-3 part	0'02
54. Ryoti, dry, B.S. No. 148-1 part, belonging to Narravula Pichayya, bounded on the north by B.S. No. 148-2 part; east and south by B.S. No. 148-1 part; west by B.S. No. 146 part	0'015	81. Ryoti, dry, B.S. No. 200-2 part, belonging to Duggineeni Ramanna, bounded on the north by B.S. No. 200-3 part; east by B.S. No. 200-2 part; south by B.S. No. 190-1 part; west by B.S. No. 200-2 part	0'05
		82. Ryoti, dry, B.S. No. 199-1 part, belonging to Maddipati Pichaiiah, bounded on the north by B.S. No. 200-2 part; east by B.S. No. 199-1 part; south by B.S. No. 199-2 part; west by B.S. No. 199-1 part	0'06

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83. Ryoti, dry, B.S. No. 199-2 part, maintenance holder Kadiyala Raghavamma, reversioneer Kadiyala Ramayya, bounded on the north by B.S. No. 199-1 part; east, south and west by B.S. No. 199-2 part	0'04
84. Ryoti, dry, B.S. No. 199-2 part, belonging to Kadiyala Ramalah, bounded on the north and east by B.S. No. 199-2 part; south by B.S. No. 196-3 part; west by B.S. No. 199-2 part	0'03
85. Ryoti, dry, B.S. No. 196-3 part, belonging to Kadiyala Raghayya and Krishayya, sons of Subbayya, bounded on the north by B.S. No. 199-2 part; east, south and west by B.S. No. 196-3 part	0'001
86. Ryoti, dry, B.S. No. 196-3 part, belonging to Kadiyala Raghayya and Krishayya, sons of Subbayya, bounded on the north by B.S. No. 199-2 part; east and south by B.S. No. 196-3 part; west by B.S. No. 197 part	0'04
87. Ryoti, dry, B.S. No. 196-3 part, belonging to Kesani Pichayya, bounded on the north and east by B.S. No. 196-3 part; south by B.S. No. 196-2 part; west by B.S. No. 197 part	0'035
88. Ryoti, dry, B.S. No. 196-2 part, belonging to Maddipati Sesholah, bounded on the north by B.S. No. 196-3 part; east by B.S. No. 190-2 part; south by B.S. No. 191-1 part; west by B.S. Nos. 197 part and 190 part	0'115
89. Ryoti, dry, B.S. No. 191-1 part, belonging to Korrapati Venkata Sivaramakrishna Satyanarayanavaraprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 196-2 part; east by B.S. No. 191-1 part; south by B.S. No. 191-2 part; west by B.S. No. 190 part	0'02
90. Ryoti, dry, B.S. No. 191-2 part, belonging to Korrapati Venkata Sivaramakrishna Satyanarayanavaraprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 191-1 part; east by B.S. No. 191-2 part; south by B.S. No. 191-3 part; west by B.S. No. 190 part	0'02
91. Ryoti, dry, B.S. No. 191-3 part, belonging to Korrapati Venkata Sivaramakrishna Satyanarayanavaraprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 191-2 part; east by B.S. No. 191-3 part; south by B.S. No. 191-4 part; west by B.S. No. 190 part	0'02
92. Ryoti, dry, B.S. No. 191-4 part, belonging to Korrapati Venkata Sivaramakrishna Satyanarayanavaraprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 191-3 part; east by B.S. No. 191-4 part; south by B.S. No. 191-5 part; west by B.S. No. 190 part	0'01
93. Ryoti, dry, B.S. No. 191-5 part, belonging to Korrapati Venkata Sivaramakrishna Satyanarayanavaraprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 191-4 part; east by B.S. No. 191-5 part; south by B.S. No. 192 part; west by B.S. No. 190 part	0'02

Fort St. George, February 10, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, as required for excavating field bodhi under pipe sluice No. 12 of No. 1. Ilur Lankapalli channel in Kuderu and Inapur villages, Gannavaram taluk, Kistna district—

Inapur village.

For S. Nos. 40 and 24, read the following items:—

	ACH.
1. Ryoti, dry, B.S. No. 40-24 part, belonging to Tamma Brahmareddi, bounded on the north by B.S. No. 73 part; east and south by B.S. No. 40-24 part; west by R.S. No. 73 part	0'005
2. Ryoti, dry, B.S. No. 40-24 part, belonging to Mallampati Ramireddi, bounded on the north by R.S. No. 73 part; east by B.S. No. 40-23 part; south and west by B.S. No. 40-24 part	0'01
3. Ryoti, dry, B.S. No. 40-23 part, belonging to Tamma Sritamareddi, bounded on the north by B.S. No. 73 part; east by B.S. No. 24-4 part; south by B.S. No. 40-23 part; west by B.S. No. 40-24 part	0'01
4. Ryoti, dry, B.S. No. 24-4 part, belonging to Govindaraju Venkatakoteswararao, bounded on the north by R.S. Nos. 73 part; east by B.S. No. 24-3 part; south by B.S. No. 24-1 part; west by B.S. No. 40-23 part	0'02
5. Ryoti, dry, B.S. No. 24-3 part, belonging to Yanigalla Chelamayya, bounded on the north by R.S. No. 73 part; east and south by B.S. No. 24-3 part; west by B.S. No. 24-4 part	0'02
6. Ryoti, dry, B.S. No. 24-3 part, belonging to Yanigalla Venkataswami, bounded on the north by R.S. No. 73 part; east by B.S. No. 24-2 part; south and west by B.S. No. 24-3 part	0'015
7. Ryoti, dry, B.S. No. 24-2 part, belonging to Yanigalla Venkayya and Yanigalla Subbayya, bounded on the north by R.S. No. 73 part; east by B.S. No. 24-1 part; south by B.S. No. 24-2 part; west by B.S. No. 24-3 part	0'05
8. Ryoti, dry, B.S. No. 24-1 part, belonging to Loya Kutumbam, bounded on the north by R.S. No. 73 part; east by B.S. No. 23 part; south by B.S. No. 24-1 part; west by B.S. No. 24-2 part	0'05

N.B.—The Zamindar of Vuyyur estate is the melvaramdar for the above lands.

Kuderu village.

For S. Nos. 43, 124, 42, 144, 45, 54 and 30, read the following items:—

9. Personal inam, dry, R.S. No. 43 B-1 part, belonging to Maganti Venkatasubbarao, bounded on the north by R.S. No. 95 part; east by B.S. No. 124 B-4 part; south by R.S. No. 43 B-2 part; west by Inapur	0'11
10. Ryoti, dry, B.S. No. 124 B-4 part, belonging to Konda Veerareddi, bounded on the north by R.S. No. 95 part; east by B.S. No. 124 B-3 part; south by B.S. No. 124 B-4 part; west by R.S. No. 43 B-1 part	0'03

	ACS.
11. Ryoti, dry, B.S. No. 124 B-3 part, belonging to Tamma Ramireddi, bounded on the north by R.S. No. 95 part; east by B.S. No. 124 B-2 part; south by B.S. No. 124 B-3 part; west by B.S. No. 124 B-4 part	0'02
12. Ryoti, dry, B.S. No. 124 B-2 part, belonging to Konda Veerareddi, bounded on the north by R.S. No. 95 part; east by B.S. No. 124 B-1 part; south by B.S. No. 124 B-2 part; west by B.S. No. 124 B-3 part	0'03
13. Ryoti, dry, B.S. No. 124 B-1 part, belonging to Govindaraju Venkata Koteswararao, bounded on the north by R.S. No. 95 part; east by R.S. No. 42 A part; south by B.S. No. 124 B-1 part; west by B.S. No. 124 B-2 part	0'02
14. Personal inam, dry, R.S. No. 42 A part, belonging to Vempati Kutumbarao, bounded on the north by R.S. Nos. 95 and 97 part; east by B.S. No. 141 part; south by R.S. No. 42 B part; west by B.S. No. 124 B-1 part	0'16
15. Ryoti, dry, B.S. No. 144-1 part, belonging to Konda Pitohireddi, Konda Subbareddi, Konda Guravareddi, Konda Venkatarreddi and Konda Ramireddi, bounded on the north by B.S. No. 97 part; east and south by B.S. No. 144-1 part; west by B.S. No. 141 part	0'03
16. Ryoti, dry, B.S. No. 144-1 part, belonging to Konda Pitohireddi, Konda Subbareddi, Konda Guravareddi, Konda Venkatarreddi and Konda Ramireddi, bounded on the north by R.S. No. 95 part; east by B.S. 144-2 part; south and west by B.S. No. 144-1 part	0'075
17. Ryoti, dry, B.S. No. 144-2 part, belonging to Tamma Sritamareddi, bounded on the north by B.S. No. 98 part; east and south by B.S. No. 144-2 part; west by B.S. No. 144-1 part	0'04
18. Ryoti, dry, B.S. No. 144-2 part, belonging to Dudala Veerayya, bounded on the north by B.S. No. 98 part; east, south and west by B.S. No. 144-2 part	0'025
19. Ryoti, dry, B.S. No. 144-2 part, belonging to Tamma Gouthureddi, Tamma Narapareddi, Tamma Raghavareddi, Tamma Nagireddi and Tamma Sambireddi, bounded on the north by R.S. No. 98 part; east, south and west by B.S. No. 144-2 part	0'02
20. Ryoti, dry, B.S. No. 144-2 part, belonging to Tamma Gouthureddi, Tamma Narapareddi, Tamma Raghavareddi, Tamma Nagireddi and Tamma Sambireddi, bounded on the north by B.S. No. 144-2 part; east by R.S. No. 45 B-1 part; south by R.S. No. 54-1 part; west by B.S. No. 144-2 part	0'06
21. Personal inam, dry, R.S. No. 45 B-1 part, belonging to Nemalikanti Durgamma, bounded on the north by R.S. No. 45 B-1 part; east by B.S. No. 45 B-2 part; south by R.S. No. 54-1 part; west by B.S. No. 144-2 part	0'04
22. Personal inam, dry, R.S. No. 45 B-2 part, belonging to Kotaru Lakshmi Narasamma, Tummalapalli Venkatarattamma and Kasturi Ramaseshamma, being minor husband and guardian Kasturi Balasubrahmanyam Lakshmi Narasimham alias Nagendrarao, bounded on the north by R.S. No. 43 B-2 part; east by R.S. No. 45 B-2 part and B.S. No. 54-1 part; south by R.S. No. 54-1 part; west by R.S. No. 45 B-1 part	0'03
23. Personal inam, dry, R.S. No. 45 B-2 part, belonging to Adsumilli Venkataramanayya, mortgagee Mahalakshamma, wife of Mudunuti Sivaramayya, bounded on the north by R.S. No. 45 B-2 part; east by R.S. No. 45 B-3 part; south by R.S. No. 54-1 part; west by R.S. No. 45 B-2 part	0'03
24. Personal inam, dry, R.S. No. 45 B-3, belonging to Rachapudi Suryanarayana, bounded on the north and east by R.S. No. 45 B-3 part; south by R.S. No. 54-1 part; west by R.S. No. 45 B-2 part	0'03
25. Personal inam, dry, R.S. No. 54-1 part, belonging to Tadepalle Venkata Subbamma, bounded on the north by R.S. No. 45 B-3 part; east by R.S. No. 45 B-3 part and B.S. No. 80 part; south and west by R.S. No. 54-1 part	0'04
26. Ryoti, dry, B.S. No. 30-1 A part, belonging to Paidimukkala Sreramulu, bounded on the north and east by B.S. No. 30 part; south by B.S. No. 146-1 part; west by R.S. No. 54-1 part	0'01
Total	0'98

N.B.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubadiri for all personal inam lands excepting R.S. Nos. 43 B-1 and 42 A.

NOTIFICATIONS.

No. 65.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of the lands notified under section 4 (1) of the Land Acquisition Act, as required for excavating field bodhi under pipe sluice No. 12 of No. 1. Ilur Lankapalli channel in Kuderu village, Gannavaram taluk, Kistna district and published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935—

S. No.	Extent.	ACH.
53	0'09	

Fort St. George, February 11, 1936.

No. 66.—Under section 48 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVII of 1923, the Governor in Council hereby withdraws from the acquisition of lands notified under section 4 (1) of the Land Acquisition Act as required for excavating field bodhi under pipe sluice No. 2-L of No. 2 Kuderu branch of No. 1. Ilur Lankapalli channel in Kuderu village, Gannavaram taluk,

Kistna district, and published at page 1314 of Part I of the *Fort St. George Gazette*, dated 1st October 1935.

S. No. 49	Extent. ACBE. 0'08
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Fort St. George, February 11, 1936
(G.O. Ms. No. 333, L.).

No. 67.—In Notifications Nos. 367 and 368, dated 3rd July 1935, published at page 974 of Part I of the *Fort St. George Gazette*, dated 9th July 1935, delete the names 'Palaparathi Veerada' and 'Palaparathi Nagi' appearing against items 10 and 11 in the notification.

Fort St. George, February 14, 1936
(G.O. Ms. No. 378 L.).

No. 68.—Under section 11 of the Criminal Tribes Act (VI of 1924), the Governor in Council is pleased to declare that the undermentioned member of the tribe of Donga Dasaris which has already been notified to be a criminal tribe for the purposes of the said Act shall be restricted in his movements to the area comprised within the limits of Bitragunta Settlement:—

Duppatti Venkataswami alias Gunji Kondaiah alias Akula Kondaiah, son of Akula Ellaiah.

No. 69.—Under section 16 of the Criminal Tribes Act (VI of 1924), the Governor in Council is pleased to place in the Bitragunta Settlement the undermentioned member of the tribe of Donga Dasaris in respect of whom a notification has been issued under section 11 of the Act:—

Duppatti Venkataswami alias Gunji Kondaiah alias Akula Kondaiah, son of Akula Ellaiah.

Fort St. George, February 6, 1936.

No. 70.—

An application has been made to Government by the Trichinopoly-Srirangam Electric Supply Corporation, Limited, the licensees under the Trichinopoly-Srirangam Electric Licence, 1925, for the grant to them of the powers of the Telegraph authority for laying a high-tension electric transmission line from the Trichinopoly sub-station to the towns of Tiruverumbur and Vidivadangam along the route shown in red in the maps Nos. T.S.E. 238 and 238 (a) submitted with their letter No. M A V 2832, dated 17th December 1935. It is proposed to confer upon the applicants the powers which the Telegraph authority possesses under sections 10 to 19 and 19-A of the Indian Telegraph Act, 1885, subject to the following conditions:—

(1) The line shall be run as far as possible in a straight line along the route marked in the map.

(2) The telegraph and telephone lines, if any, crossing the power line shall be efficiently guarded to the satisfaction of the Telegraph authority and the Chief Engineer for Electricity and all such crossings shall be at right angles or as nearly at right angles as possible.

(3) In all cases where the telegraph and telephone lines are diverted or altered at the request of the licensees the cost of such diversion of alteration shall be borne by them.

(4) No distribution shall be effected from the transmission line.

2. Every local authority, company or person desirous of making any representation in respect of the application may do so by letter addressed to the Secretary to Government, Public Works and Labour Department, Fort St. George, Madras, within one month of the date of this notification in the Gazette. A map showing the route of the proposed line will be kept for public inspection in the municipal office at Trichinopoly and in the offices of the applicants at Trichinopoly.

Fort St. George, February 18, 1936.

No. 71.—

The following notifications of the Government of India are republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

POSTS AND TELEGRAPHS BRANCH.

New Delhi, the 25th January 1936.

No. F. M.-158/33.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Indian Post Office Rules, 1933, namely:—

In item (2) of each of the lists of officers set out in rules 218, 219, 222 and 223 of the said Rules for the word "Dhanushkodi" the word "Madura" shall be substituted.

New Delhi, the 30th January 1936.

No. F. M. 240/35.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Indian Post Office Rules, 1933, namely:—

(1) In the heading to rule 166 of the said Rules for the words "and Indo-Kelantan" the words "Indo-Kelantan and Indo-Trengganu" shall be substituted.

(2) In rule 166 of the said Rules—
(a) for the words "or in Kelantan" the words "in Kelantan or in Trengganu" shall be substituted.

(b) for the words "for or from Mauritius, for or from the Federated Malay States, for or from the Straits Settlements, for or from Kedah or for or from Kelantan" the words "for or from Mauritius, the Federated Malay States, the Straits Settlements, Kedah, Kelantan or Trengganu" shall be substituted.

(3) In the proviso to rule 166 of the said Rules, for the words "or for Kelantan" the words "for Kelantan or for Trengganu" shall be substituted.

(4) In rule 176 of the said Rules for the words "and Kelantan" the words "Kelantan and Trengganu" shall be substituted.

ACQUISITION OF LANDS.

Fort St. George, February 10, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, improvements to Gunderu drain, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Tenali, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Tenali, to perform the functions of a Collector under section 5-A of the Act.

Guntur district, Tenali taluk, Chedalavada village.

	Approximate extent.
	ACRE.
Government, dry, S. No. 112-1 part, pattadars Chandu Mangamma, Chennapragada Kamayya and Polletti Venkataramanayya, enjoyers Chennapragada Kamayya and Polletti Venkataramanayya, bounded on the north by Nos. 115 and 119; east by No. 112-1 part; south by No. 112-2 part; west by No. 111	0'01
Government, dry, gazetted wet, S. No. 112-2 part, pattadar and enjoyer Polletti Venkataramanayya, bounded on the north by No. 112-1 part; east by No. 112-2 part; south by No. 112-3 part; west by No. 111	0'04
Government, dry, S. No. 112-3 part, pattadar and enjoyer Chandu Venkataramanayya, bounded on the north by No. 112-2 part; east by No. 112-3 part; south by No. 108; west by No. 111	0'08
Inam, dry, revenue wet, S. No. 103 part, pattadars Bhagavathula Suryararayana of Kollur and Ballizepalli Nageswara Sastri of Kollur, enjoyers Bhagavathula Lakshminarayana and Ballizepalli Nageswara Sastri, bounded on the north by No. 103 part; east by No. 101; south by No. 1 of Zampani; west by No. 104 part	0'11
Inam, dry, revenue wet, S. No. 104 part, pattadars Bhagavathula Kunamma, Bhagavathula Subbayya, Katragadda Venkayya and Katragadda Rathayya, enjoyers Athota Bhushanam and Athota Ismail, bounded on the north by No. 104 part; east by No. 103 part; south by No. 1 of Zampani; west by No. 120	0'07
Total ..	0'26

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'09 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the flood bank of Korayur; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Mannargudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Mannargudi, and may be inspected at any time during office hours.

Tanjore district, Mannargudi taluk,
No. 103. Paingatoor village.

	ACRE.
Government, dry, B.S. No. 335-2, belonging to I. Kasivasi Swaminatha Thambiran, bounded on the north by No. 369-1; east by No. 335-3; south by No. 369-1; west by No. 335-1	0'09

Fort St. George, February 5, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.335 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for bodhi No. 1 of No. 2 Kuderu branch; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Kuderu village.

	ACRE.
Ryoti, dry, B.S. No. 144-2 part, T.S. No. 128, belonging to Tamma Gouthu Reddi, Tamma Narapa Reddi, Raghava Reddi, Nagi Reddi and Sambhi Reddi, bounded on the north by R.S. No. 44-2 C; east by R.S. No. 45 A-1 B; south by R.S. No. 98; west by B.S. No. 144-2 part	0.01
Personal inam, dry, B.S. No. 44-2 C, belonging to Boyina Oyyamma, bounded on the north by R.S. No. 44-2 A; east by R.S. No. 45 A-1 A & B; south by B.S. No. 144-2 part, T.S. No. 128; west by R.S. No. 44-2 A	0.04
Personal inam, dry, R.S. No. 44-2 B, belonging to Boyina Oyyamma, bounded on the north by R.S. No. 44-2 A; east by R.S. No. 45 A-2 C & D; south by R.S. No. 45 A-2 B; west by R.S. No. 44-2 A	0.02
Personal inam, dry, R.S. No. 45 A-1 A, belonging to Nemalakanti Durgamma, bounded on the north by R.S. No. 44-2 A; east by R.S. No. 45 A-2 A; south by R.S. No. 45 A-1 B; west by R.S. No. 44-2 C	0.03
Personal inam, dry, R.S. No. 45 A-2 A, belonging to Kotaru Lakshminarasamma, Tummalapalli Venkatarattamma and Kasturi Ramaseshamma, being minor, guardian husband Kasturi Nagendra Rao alias Bala Subrahmanya Lakshminarasamma, bounded on the north by R.S. No. 44-2 A; east by R.S. No. 45 A-2 B; south by R.S. No. 45 A-2 C; west by R.S. No. 45 A-1 A	0.01
Personal inam, dry, R.S. No. 45 A-2 B, belonging to Adusumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 44-2 A & B; east and south by R.S. No. 45 A-2 C; west by R.S. No. 45 A-2 A	0.02
Personal inam, dry, R.S. No. 45 A-2 D, belonging to Adusumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 45 A-4; east by R.S. No. 45 A-3 A; south by R.S. No. 45 A-2 C; west by R.S. No. 44-2 B	0.02
Personal inam, dry, R.S. No. 45 A-3 A, belonging to Rachapudy Suryanarayana, bounded on the north by R.S. No. 45 A-4; east by R.S. No. 45 A-4 & 5 B; south by R.S. No. 45 A-3 B; west by R.S. No. 45 A-2 D	0.01
Personal inam, dry, R.S. No. 45 A-4, belonging to Rachapudy Suryanarayana, bounded on the north by B.S. No. 65, T.S. No. 129 B; east by R.S. No. 45 A-5 A & 6 A; south by R.S. No. 45 A-6 A, 5 A, 3 A & 2 D; west by R.S. Nos. 45 A-3 A, 2 D and 44-2 B	0.05
Personal inam, dry, R.S. No. 45 A-5 A, belonging to Rachapudy Ambayamma, bounded on the north by R.S. No. 45 A-4; east by R.S. No. 45 A-6 A; south by R.S. No. 45 A-5 B; west by R.S. Nos. 45 A-4 & A-3 A	0.005
Personal inam, dry, R.S. No. 45 A-6 A, belonging to Loya Kutumbam, bounded on the north by R.S. No. 45 A-4; east by R.S. No. 45 A-7; south by R.S. No. 45 A-6 B; west by R.S. No. 45 A-5 A	0.02
Ryoti, dry, B.S. No. 65 part, T.S. No. 129 B, belonging to Rachapudy Suryanarayana, bounded on the north by B.S. No. 65 part, T.S. No. 129 A; east by B.S. No. 32 part; south by R.S. No. 45 A-4; west by B.S. No. 65 part	0.05
Ryoti, dry, B.S. No. 65 part, T.S. No. 129 A, belonging to Adusumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by B.S. No. 64; east by B.S. No. 32; south by B.S. No. 65 part, T.S. No. 129 B; west by B.S. No. 65 part	0.04
Total	0.335

N.B.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubaddar for personal inam lands.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.04 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing a well for the use of the Arundhatiyas; and, under sections 3 and 7 of the same Act, the District Labour Officer, West Godavari, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, West Godavari, and may be inspected at any time during office hours.

West Godavari district, Ellore taluk, Galayagudem village.

	ACRE.
Zamindari, irayati, dry, Rev. S. No. 7 (karnam's No. 50 part), belonging to Darisina Tirupati alias Anandam (tenant), Pujari Ulakki, Pujari Chinagopalaswami, Pujari Ramayya, son of Virayya, Ande Chinalakshmayya, Pujari Ramayya, son of China Gangayya, Pujari Chellalu, son of Ramayya (mohasudars and Zamindar of Bhadrachalam Estate, Sanivarappeta (Zamindar) (three-sixth), bounded on the north and east by karnam No. 50; south by Darisina Peda Kotadi's land; west by Boddu Mahalakshma's land	0.04

Fort St. George, February 11, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.13 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the diversion of Jayamangalam channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

Ganjam district, Chatrapur taluk, No. 154. Ganganapur village.

	ACRE.
Government, irayati, wet, pattadars Lokhogo Swayi and three others, enjoyers Maquni Saha, Kolya Nabako, Lakshmincharana Eldyalankara and Bharatho Swayi, bounded on the north and east by No. 408; south by No. 431-2; west by Nos. 334 and 328	0.13

Fort St. George, February 10, 1936.

Whereas it appears to the Government that the land specified below, is needed for a public purpose, to wit, for raising the banks of Ayyanar, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Mannargudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Mannargudi, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Tiruturaipudi taluk, No. 1. Panaiyur village.

	Approximate extent.	ACRE.
Ryotwari, dry, S. No. 18-7 part, belonging to A. S. Gopalakrishna Mudaliyar (managing member) and S. Rajappa Mudaliyar, bounded on the north by No. 18-6; east by No. 18-9; south by No. 18-8 part; west by No. 18-7 part	0.03	0.03
Ryotwari, wet, S. No. 18-8 part, belonging to Ammani Ammal Anni, Janaki Ammal Anni and V. S. Thyagaraja Mudaliyar, bounded on the north by No. 18-7 part; east by No. 18-9; south by No. 19-3 part; west by No. 18-8 part	0.02	0.02
Ryotwari, wet, S. No. 19-3 part, belonging to Ammani Ammal Anni, Janaki Ammal Anni and V. S. Thyagaraja Mudaliyar, bounded on the north by No. 18-8 part; east by No. 19-4; south and west by No. 19-3 part	0.03	0.03
Nattam, jeri, S. No. 23-2 part, belonging to S. Rajappa Mudaliyar, Chokkappa Mudaliyar (Suppa Mudaliyar and Official Receiver, mortgagees), Sundari Ammal Anni and V. S. Thyagaraja Mudaliyar, bounded on the north by No. 23-1 and V. No. 27. Kottur thottam (Inam) of Mannargudi taluk; east by V. No. 27. Kottur thottam (Inam) of Mannargudi taluk; south and west by No. 23-2 part	0.13	0.13
Total	0.21	0.21

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.08 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for forming bank in the left bund of Karian odai; and, under sections 3 and 7 of the same Act, the Sub-Collector, Sivakasi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Sivakasi, and may be inspected at any time during office hours.

Ramnad district, Srivilliputtur taluk, Khansapuram village.

	ACRE.
Government, wet, T.S. No. 739-1 A, belonging to Sesha Ammal and Padmavathi alias Plehamma, bounded on the north by S. No. 739-6; east by S. No. 823; south by T.S. No. 739-1 B; west by T.S. No. 746-2 A	0.06
Government, wet, T.S. No. 746-2 A, samudayam pattadars represented by the karasuvans, viz., Narayanaswami Ayyar, G. Srinivasa Ayyar, G. Mannarswami Ayyar, G. Krishna Rayar, G. Varada Ayyangar, Sankarasubba Ayyar, Kanekku Subba Rao, Maniyam Lakshmana Rayar and Sundararaja Ayyangar, bounded on the north by S. No. 785; east by S. No. 739-1 A; south by T.S. No. 746-2 B; west by S. No. 746-1	0.02
Total	0.08

Fort St. George, January 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 6.32 acres, be the same a little more or less, is needed for a public purpose, to wit, for constructing the left flood bank of Ramileru drain; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ellore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ellore, and may be inspected at any time during office hours.

West Godavari district, Ellore taluk, Pedapadu village.

	ACS.
Government, wet, temporary subdivision No. 689-3 A-2, belonging to (1) Garapati Narayya, (2) G. Venkayya, (3) G. Dasaradharamayya, (4) G. Ramasastulu, (5) G. Subbarao and (6) G. Seetharamaswami (Nos. (4) to (6) being minors father and guardian Venkayya, bounded on the north by T.S. No. 689-3 A-1; east by T.S. No. 690-1 A-2; south by Rev. S. No. 689-3 B; west by T.S. No. 689-3 A-1	0.10
Government, wet, T.S. No. 690-1 A-2, belonging to (1) Garapati Narayya, (2) G. Venkayya, (3) G. Dasaradharamayya, (4) G. Rama Sastulu, (5) G. Subba Rao and (6) G. Seetharamaswami (Nos. (4) to (6) being minors father and guardian Venkayya), bounded on the north by T.S. No. 690-1 A-1; east by T.S. No. 690-2 A-2; south by Rev. S. No. 690-1 B; west by T.S. No. 689-3 A-2	0.10
Government, wet, T.S. No. 690-2 A-2, belonging to Garapati Nagabhushanam and G. Seetharama Sastulu, being minor father and guardian Nagabhushanam, bounded on the north by T.S. No. 690-2 A-1; east by T.S. No. 691-1 B; south by Rev. S. No. 690-2 B; west by T.S. No. 690-1 A-2	0.05
Government, wet, T.S. No. 691-1 B, belonging to Garapati Nagabhushanam and G. Seetharama Sastulu, being minor father and guardian Nagabhushanam, bounded on the north by T.S. No. 691-1 A; east by T.S. No. 692-1 B; south by Rev. S. No. 691-2; west by T.S. No. 690-2 A-2	0.16
Government, wet, T.S. No. 692-1 B, belonging to (1) Katreli Seethayya, (2) K. Venkataramayya, (3) K. Kristnaya, (4) K. Lakshmpuramulu, (5) K. Venkatarangayya, (6) K. Suryanarayana, (7) K. Ramachandra Rao, (8) K. Venkataranayana, (9) K. Adinarayana and (10) K. Nageswara Rao (Nos. (7) to (10) being minors guardian Seethayya), bounded on the north by T.S. No. 692-1 A; east by T.S. No. 693-1 B; south by Rev. S. No. 692-2; west by T.S. No. 691-1 B	0.16
Government, wet, T.S. No. 710 A-2, belonging to (1) Katreli Venkatadri, (2) K. Ramalingeswara Rao, (3) K. Kristnamurti, (4) K. Ramayya and (5) K. Kasi (Nos. (5) being minor father and guardian Venkatadri), bounded on the north by T.S. No. 710 A-1; east by T.S. No. 713 A-2; south by Rev. S. No. 1468; west by T.S. No. 693-1 B	0.28
Government, wet, T.S. No. 713 A-2, belonging to Garapati Sambayya, G. Venkatakristnaya, G. Pedakanakayya, G. Chinakanakayya, G. Venkateswarlu, G. Gopalakristnamurti, being minor father and guardian Sambayya, G. Sreemannarayana, being minor father and guardian Venkatakristnaya and G. Ramakristnaprasad, being minor father and guardian Pedakanakayya, bounded on the north by T.S. No. 713 A-1; east by T.S. No. 715-1 A-2; south by Rev. S. No. 1469; west by T.S. No. 710 A-2	0.28
Government, wet, T.S. No. 715-1 A-2, belonging to (1) Pulavarti Venkataswami, (2) P. Nagabhushanam and (3) P. Seetharamulu (No. (3) being minor mother and guardian Mangamma), bounded on the north by T.S. No. 715-1 A-1; east by T.S. No. 715-2 A-2; south by Rev. S. No. 715-1 B; west by T.S. No. 713 A-2	0.06
Government, wet, T.S. No. 715-2 A-2, belonging to Aratikatti Ratnam and A. Seetharamulu, being minor father and guardian Ratnam, bounded on the north by T.S. No. 715-2 A-1; east by T.S. No. 715-3 A-2; south by Rev. S. No. 715-2 B; west by T.S. No. 715-1 A-2	0.04
Government, wet, T.S. No. 715-3 A-2, belonging to (1) Satyavolu Venkayya, (2) S. Bhupati, (3) S. Subbarayudu, (4) S. Bushanam, (5) S. Seshayya (No. (5) being minor father and guardian Venkayya) and (6) Penukollu Basayamma (mortgagee), bounded on the north by T.S. No. 715-3 A-1; east by T.S. No. 715-4 A-2; south by Rev. S. No. 715-3 B; west by T.S. No. 715-2 A-2	0.04
Government, wet, T.S. No. 715-4 A-2, belonging to Aratikatti Ratnam and A. Seetharamulu, being minor father and guardian Ratnam, bounded on the north by T.S. No. 715-4 A-1; east by T.S. No. 715-5 A-2; south by Rev. S. No. 715-4 B; west by T.S. No. 715-3 A-2	0.03
Government, wet, T.S. No. 715-5 A-2, belonging to Aratikatti Lakshminarayana, bounded on the north by T.S. No. 715-5 A-1; east by T.S. No. 715-6 A-2; south by Rev. S. No. 715-5 B; west by T.S. No. 715-4 A-2	0.04
Government, wet, T.S. No. 715-6 A-2, belonging to Aratikatti Musalappa, A. Veerabhadru and A. Veeraraghavulu, bounded on the north by T.S. No. 715-6 A-1; east by T.S. No. 715-7 A-2; south by Rev. S. No. 715-6 B; west by T.S. No. 715-5 A-2	0.04
Government, wet, T.S. No. 715-7 A-2, belonging to (1) Aratikatti Bhupati, (2) A. Musalappa and (3) A. Gangaraju (No. (3) being father and guardian Musalappa), bounded on the north by T.S. No. 715-7 A-1; east by T.S. No. 715-8 A-2; south by Rev. S. No. 715-7 B; west by T.S. No. 715-6 A-2	0.04
Government, wet, T.S. No. 715-8 A-2, belonging to Satyavolu Perumallu, bounded on the north by T.S. No. 715-8 A-1; east by T.S. No. 715-9 A-2; south by Rev. S. No. 715-8 B; west by T.S. No. 715-7 A-2	0.04
Government, wet, T.S. No. 715-9 A-2, belonging to Garapati Sambayya, G. Peda Kanakayya, G. China Kanakayya, G. Venkateswarulu, G. Gopalakristnamurti, being minor father and guardian Sambayya and G. Ramakristnaprasad, being minor father and guardian Peda Kanakayya, bounded on the north by T.S. No. 715-9 A-1; east by T.S. No. 715-10 A-2; south by Rev. S. No. 715-9 B; west by T.S. No. 715-8 A-2	0.04
Government, wet, T.S. No. 715-10 A-2, belonging to Chenna Peda Pullayya and Ch. China Pullayya, being minor brother and guardian Peda Pullayya, bounded on the north by T.S. No. 715-10 A-1; east by Rev. S. No. 731-2; north by T.S. No. 715-10 A-1; east by Rev. S. No. 731-2; south by Rev. S. No. 715-10 B; west by T.S. No. 715-9 A-2	0.19
Government, wet, Rev. S. No. 1186-9 B, belonging to Gara-pati Nagabhushanam and G. Seetharama Sastulu, being minor father and guardian Nagabhushanam, bounded on the north by Rev. S. No. 1186-9 A; east by T.S. No. 1186-10 A-2; south by Rev. S. No. 731-2 and 29. Satya-vole village; west by Rev. S. No. 731-2	0.01
Government, wet, T.S. No. 1186-10 A-2, belonging to Konudula Franchis, bounded on the north by T.S. No. 1186-10 A-1; east by T.S. No. 1187-1 A-2; south by Rev. S. No. 1186-10 B; west by Rev. S. No. 1186-9 B	0.19
Government, wet, T.S. No. 1187-1 A-2, belonging to (1) Bethala Kotaya, (2) B. Ramudu, (3) B. Kshatriki (Nos. (2) and (3) being minors father and guardian Kotaya), (4) B. Dasaradharamayya alias Sudarsanam, (5) B. Susesha Rao, (6) S. Venkataratnam (Nos. (5) and (6) being minors father and guardian Dasaradharamayya) and (7) B. Subbaya alias Pratapa alias John Ratnam, bounded on the north by T.S. No. 1187-1 A-1; east by Rev. S. No. 1187-2 B; south by Rev. S. No. 1187-1 B; west by T.S. No. 1186-10 A-2	0.19
Government, wet, T.S. No. 1187-2 B, belonging to (1) Asilaty Ramaswami alias John Ratnam, (2) A. Chandra Kantayya, (3) A. Srinivasulu and (4) A. David (Nos. (2) and (4) being minors father and guardian Ramaswami) and (5) John Ratnam, bounded on the north by Rev. S. No. 1187-2 A; east and south by Rev. S. No. 1187-3; west by T.S. No. 1187-1 A-2	0.20
Government, wet, T.S. No. 1191-2 A-2, belonging to Bethala Pothayya alias Subuddhi and B. John, bounded on the north by T.S. No. 1191-2 A-1; east by T.S. No. 1191-3 A-2; south by Rev. S. No. 1191-2 B; west by Rev. S. No. 1190	0.01
Government, wet, T.S. No. 1191-3 A-2, belonging to (1) Bethala Yonathan alias Perayya and (2) B. Krishnamurthi alias Paskal (No. (2) being minor father and guardian Yonathan alias Perayya), bounded on the north by T.S. No. 1191-3 A-1; east by T.S. No. 1191-4 A-2; south by Rev. S. No. 1191-3 B; west by T.S. No. 1191-2 A-2	0.01
Government, wet, T.S. No. 1191-4 A-2, belonging to (1) Bethala China Bushanam and (2) B. Vandanam alias Tata, being minor brother and guardian China Bushanam, bounded on the north by T.S. No. 1191-4 A-1; east by T.S. No. 1191-5 A-2; south by Rev. S. No. 1191-4 B; west by T.S. No. 1191-3 A-2	0.01
Government, wet, T.S. No. 1191-5 A-2, belonging to Bethala Ramaswami, B. Samuel, B. Sambayya and B. Adam, being minor guardian Ramaswami, bounded on the north by T.S. No. 1191-5 A-1; east by T.S. No. 1191-6 A-2; south by Rev. S. No. 1191-5 B; west by T.S. No. 1191-4 A-2	0.01
Government, wet, T.S. No. 1191-6 A-2, belonging to Bethala Pothayya alias Subuddhi and B. Johan, bounded on the north by T.S. No. 1191-6 A-1; east by T.S. No. 1191-7 A-2; south by Rev. S. No. 1191-6 B; west by T.S. No. 1191-5 A-2	0.01
Government, wet, T.S. No. 1191-7 A-2, belonging to Bethala Yonathan alias Perayya and B. Krishnamurthi alias Paskal, being minor father and guardian Yonathan alias Perayya, bounded on the north by T.S. No. 1191-7 A-1; east by T.S. No. 1191-8 A-2; south by Rev. S. No. 1191-7 B; west by T.S. No. 1191-6 A-2	0.01
Government, wet, T.S. No. 1191-8 A-2, belonging to Bethala Ramaswami, B. Samuel, B. Sambayya and B. Adam, being minor by guardian Ramaswami, bounded on the north by T.S. No. 1191-8 A-1; east by T.S. No. 1191-9 A-2; south by Rev. S. No. 1191-8 B; west by T.S. No. 1191-7 A-2	0.01
Government, wet, T.S. No. 1191-9 A-2, belonging to (1) Bethala Samuel, (2) B. Bushanam, (3) B. Sudaranam, (4) B. Sanjeeva Rao, (5) Khandavalli Varapradasarao (mortgagee), (6) B. Raja Rao, (7) B. Anandarao, (8) B. Prasada Rao, (Nos. (6) to (8) being minors father and guardian Bushanam), and (9) boy not yet named, being minor father and guardian Sanjeeva Rao, bounded on the north by T.S. No. 1191-9 A-1; east by T.S. No. 1191-10 A-2; south by Rev. S. No. 1191-9 B; west by T.S. No. 1191-8 A-2	0.01
Government, wet, T.S. No. 1191-10 A-2, belonging to Bethala China Bushanam and Bethala Vandanam alias Tata, being minor brother and guardian China Bushanam, bounded on the north by T.S. No. 1191-10 A-1; east by T.S. No. 1197-4 A-2; south by Rev. S. No. 1191-10 B; west by T.S. No. 1191-9 A-2	0.01
Government, wet, T.S. No. 1197-4 A-2, belonging to (1) Bezwada Kotilingam, (2) B. Ramaswami, (3) B. Venkataswami (4) B. Sriramamurti, (5) B. Ramachandra Rao and (6) B. Ramamohana Rao (Nos. (4) to (6) being minors father and guardian Kotilingam), bounded on the north by T.S. No. 1197-4 A-1; east by T.S. No. 1197-6 A-2 & 6 A-1; south by Rev. S. No. 1197-4 B; west by T.S. No. 1191-10 A-2	0.06
Government, wet, T.S. No. 1197-6 A-2, belonging to Kotey Mariamma and Kotey Santamma, bounded on the north by T.S. No. 1197-6 A-1; east by T.S. No. 1198-1 B; south by Rev. S. No. 1197-6 B; west by T.S. No. 1197-4 A-2	0.01
Government, wet, T.S. No. 1199-1 B, belonging to Kotey Mariamma and Kotey Santamma, bounded on the north by T.S. No. 1198-1 A; east by T.S. No. 1199-2 A-2; south by Rev. S. No. 1193-2; west by T.S. No. 1197-6 A-2 & 6 A-1	0.01
Government, wet, T.S. No. 1199-2 A-2, belonging to Kotey Tirupathi and K. Byragi, being minor father and guardian Tirupathi, bounded on the north by T.S. No. 1199-2 A-1; east by T.S. No. 1199-1 A-2; south by Rev. S. No. 1199-2 B; west by T.S. No. 1198-1 B	0.20
Government, wet, T.S. No. 1199-1 A-2, belonging to Kotey Mariamma and Kotey Santamma, bounded on the north by T.S. No. 1199-1 A-1; east by T.S. No. 1327-1 B; south by Rev. S. No. 1199-1 B; west by T.S. No. 1199-2 A-2	0.07
Government, wet, T.S. No. 1327-1 B, belonging to Kotey Tirupati and Kotey Byragi, being minor guardian and father Tirupati, bounded on the north by T.S. No. 1327-1 A; east by T.S. No. 1328-2 A-2; south by Rev. S. No. 1327-2; west by T.S. No. 1199-1 A-2	0.13
	0.22

Government, wet, T.S. No. 1328-2 A-2, belonging to Kotey Yakub, Garapati Sambayya, Kotey Sudarshanam, K. Prakasam, K. Yeob, K. Benn, K. Suresha Rao, being minor father and guardian Yeob, K. Jeva Ratnam, being minor father and guardian Benn, Garapati Pedakanakayya, G. Chinakanakayya, G. Venkataswarulu, G. Gopala Krishnamurthi (being minor father and guardian Sambayya) and G. Ramakrishna Prasad, being minor father and guardian Pedakanakayya, bounded on the north by T.S. No. 1328-2 A-1; east by T.S. No. 1328-3 A-2; south by Rev. S. No. 1328-2 B; west by T.S. No. 1327-1 B	0-16
Government, wet, T.S. No. 1328-3 A-2, belonging to (1) Jayamaigala Sitharamudu, (2) J. Anandarao, (3) J. Venkayya and (4) J. Reddemma [Nos. (2) to (4) being minors, father and guardian Sitharamudu], bounded on the north by T.S. No. 1328-3 A-1; east by T.S. No. 1328-4 A-2; south by Rev. S. No. 1328-3 B; west by T.S. No. 1328-2 A-2	0-06
Government, wet, T.S. No. 1328-4 A-2, belonging to Kotey Mariamma and Kotey Santamma, bounded on the north by T.S. No. 1328-4 A-1; east by T.S. No. 1328-8 A-2; south by Rev. S. No. 1328-4 B; west by T.S. No. 1328-3 A-2	0-15
Government, wet, T.S. No. 1328-8 A-2, belonging to (1) Mungara Seshayya, (2) M. Nagayya, (3) M. Narayana, (4) M. Krishnamma, (5) M. Veerayya and (6) M. Subba Rao [Nos. (5) and (6) being minors father and guardian Seshayya], bounded on the north by T.S. No. 1328-8 A-1; east by T.S. No. 1328-1 B; south by Rev. S. No. 1328-8 B; west by T.S. No. 1328-4 A-2	0-14
Government, wet, T.S. No. 1330-1 B, belonging to Yelamanchilli Pitchamma, Y. Venkatarayulu, Y. Anjaneyaswami, Y. Ramayya, Y. Krishnamurti, Y. Venkateswara Rao (being minor mother and guardian Pitchamma) and Y. Pitchayya, being minor father and guardian Venkatarayulu, bounded on the north by T.S. No. 1330-1 A; east by T.S. No. 1331-1 B; south by Rev. S. No. 1330-2; west by T.S. No. 1329-1 B	0-19
Government, wet, T.S. No. 1331-1 B, belonging to Y. Pitchamma, Y. Venkatarayulu, Y. Anjaneyaswami, Y. Ramayya, Y. Krishnamurti, Y. Venkateswara Rao, being minor mother and guardian Pitchamma, and Y. Pitchayya, being minor father and guardian Venkatarayulu, bounded on the north by T.S. No. 1331-1 A; east by T.S. No. 1332-1 B; south by Rev. S. No. 1331-2; west by T.S. No. 1330-1 B	0-22
Government, wet, T.S. No. 1332-1 B, belonging to Y. Pitchamma, Y. Venkatarayulu, Y. Anjaneyaswami, Y. Ramayya, Y. Krishnamurti, Y. Venkateswara Rao, being minor mother and guardian Pitchamma, and Y. Pitchayya, being minor father and guardian Venkatarayulu, bounded on the north by T.S. No. 1332-1 A; east by T.S. No. 1333-1 B; south by Rev. S. No. 1332-2; west by T.S. No. 1331-1 B	0-20
Government, wet, T.S. No. 1333-1 B, belonging to Y. Pitchamma, Y. Venkatarayulu, Y. Anjaneyaswami, Y. Ramayya, Y. Krishnamurti, Y. Venkateswara Rao, being minor mother and guardian Pitchamma, and Y. Pitchayya, being minor father and guardian Venkatarayulu, bounded on the north by T.S. No. 1333-1 A; east by T.S. No. 1334-1 B; south by Rev. S. No. 1333-2; west by T.S. No. 1332-1 B	0-21
Government, wet, T.S. No. 1334-1 B, belonging to Garapati Sambayya, Garapati Venkatakrisnayya, Garapati Pedakanakayya, Garapati Chinakanakayya, Garapati Venkateswarulu, Garapati Gopalakrishnamurti (being minor father and guardian Sambayya), Garapati Sreemanarayana (being minor father and guardian Venkatakrisnayya) and Garapati Ramakrishna Prasad (being minor father and guardian Pedakanakayya), bounded on the north by T.S. No. 1334-1 A; east by T.S. No. 1335-1 A-2; south by Rev. S. No. 1334-2; west by T.S. No. 1333-1 B	0-21
Government, wet, T.S. No. 1335-1 A-2, belonging to Arepalli Manikyam and A. Venkatakrisna Rao, being minor father and guardian Manikyam, bounded on the north by T.S. No. 1335-1 A-1; east by T.S. No. 1335-2 A-2; south by Rev. S. No. 1335-1 B; west by T.S. No. 1334-1 B	0-08
Government, wet, T.S. No. 1335-2 A-2, belonging to Arepalli Manikyam and Arepalli Venkatakrisna Rao, being minor father and guardian Manikyam, bounded on the north by T.S. No. 1335-2 A-1; east by T.S. No. 133-1 B; south by Rev. S. No. 1335-2 B; west by T.S. No. 1335-1 A-2	0-13
Government, wet, T.S. No. 1336-1 B, belonging to Arepalli Manikyam and A. Venkatakrisna Rao, being minor father and guardian Manikyam, bounded on the north by T.S. No. 1336-1 A; east by T.S. No. 1337-1 B & 2; south by Rev. S. No. 1336-2; west by T.S. No. 1335-2 A-2	0-20
Government, wet, T.S. No. 1337-1 B, belonging to Arepalli Manikyam and A. Venkatakrisna Rao, being minor father and guardian Manikyam, bounded on the north by T.S. No. 1337-1 A; east by T.S. No. 1338-1 B & 2; south by Rev. S. No. 1337-2; west by T.S. No. 1336-1 B	0-10
Government, wet, T.S. No. 1338-1 B, belonging to Arepalli Manikyam and A. Venkatakrisna Rao, being minor father and guardian Manikyam, bounded on the north by T.S. No. 1338-1 A; east by T.S. No. 1339-1 B; south by Rev. S. No. 1338-2; west by T.S. No. 1337-1 B & 1 A	0-21
Government, wet, T.S. No. 1339-1 B, belonging to (1) Bezwada Venkataratnam, (2) B. Venkataswara Rao, (3) B. Suryanarayana and (4) B. Satyanarayana [Nos. (3) and (4) being minors father and guardian Venkataratnam], bounded on the north by T.S. No. 1339-1 A; east by T.S. No. 1340-1 B; south by Rev. S. No. 1339-2; west by T.S. No. 1338-1 B	0-23
Government, dry, T.S. No. 1442-1 B, belonging to (1) Katoeni Lakshmiapuramallu, (2) K. Venkatakrisnayya, (3) K. Lakshmi Chyutanandam and (4) K. Bhaskara Rao [Nos. (3) and (4) being minors, father and guardian Venkatakrisnayya], bounded on the north and east by T.S. No. 1442-1 A; south by Rev. S. No. 1442-2; west by T.S. No. 1340-1 B	0-83
Total ..	6-32

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring the extents noted below, be the

same a little more or less, are needed for public purposes, to wit, for the extension and excavation respectively, of the Bejji distributary; and, under sections 3 and 7 of the same Act, the Sub-Collector, Vizianagram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Sub-Collector, Vizianagram, and may be inspected at any time during office hours.

Vizagapatam district, Palakonda taluk, Panukuvalsa village.

For the extension of the Bejji distributary.

Inam, dry, block, S. No. 46 A, belonging to Gavara Gurivi Nayudu, bounded on the north by block S. No. 42; east by part of B.S. No. 46; south by S. No. 65; west by block S. No. 65	AOBE.
Inam, manavari, block, S. No. 48 B, belonging to Gavara Gurivi Nayudu, bounded on the north by block S. No. 42; east by block S. No. 47; south by S. No. 65; west by part of block S. No. 48	0-03
Inam, dry, block, S. No. 49 B, belonging to Mahendrada Venkattapalacharyulu, bounded on the north by part of B.S. No. 49; east by S. No. 66 and block S. No. 50; south by block S. No. 50; west by Tettangi village	0-04
Inam, dry, block, S. No. 61 A, belonging to Pramudala Suryanarayana, bounded on the north by block S. No. 50; east by block S. No. 61 B; south by part of block S. No. 61; west by Tettangi village	0-17
Total ..	0-39

Talavaram Dhari Parapuram Agraharam.

For the excavation of the Bejji distributary.

Inam, hill poramboke, S. No. 31, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by remaining portion of the B.S. No. 1; east by S. No. 32; south by remaining portion of the hill B.S. No. 1; west by Bejji village	ACS.
Inam, dry, S. No. 32, belonging to Routhu Thaviti Nayudu, bounded on the north by inam dry lands of the owner; east by S. No. 33; south by inam, dry lands of the owner; west by S. No. 31	0-35
Inam, dry, S. No. 33-1, belonging to Routhu Thaviti Nayudu, bounded on the north by inam dry lands of the owner; east by S. No. 33-2; south by inam dry lands of the owner; west by S. No. 32	0-23
Inam, dry, S. No. 33-2, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 34; south by inam dry lands of the owners; west by S. No. 33-1	0-31
Inam, dry, S. No. 34, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 35; south by inam dry lands of the owners; west by S. No. 33	0-20
Inam, dry, S. No. 35, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 36; south by inam dry lands of the owners; west by S. No. 34	0-43
Inam, dry, S. No. 36-1, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 36-2; south by inam dry lands of the owners; west by S. No. 35	0-34
Inam, poramboke, gorja, S. No. 36-2, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by remaining portion of the gorja B.S. No. 8; east by S. No. 36-3; south by remaining portion of the gorja B.S. No. 9; west by S. No. 36-1	0-20
Inam, dry, S. No. 36-3, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 37; south by inam dry lands of the owners; west by S. No. 36-2	0-03
Inam, dry, S. No. 37-1, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by inam dry lands of the owners; east by S. No. 37-2; south by inam dry lands of the owners; west by S. No. 36	0-11
Inam, poramboke, gorja, S. No. 37-2, belonging to Palavalsa Kurmi Nayudu and Nagam Ramachandra Apparao Nayudu, bounded on the north by remaining portion of the gorja B.S. No. 8; east by Thumarada Dhari Kurma Rajapuram; south by remaining portion of the gorja B.S. No. 8; west by S. No. 37-1	0-21
Total ..	2-49

Fort St. George, February 12, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, additional land for distributary channel from sluice No. 13-A of the Kattalai High Level Channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Karur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the schedule.

Trichinopoly district, Kulittalai taluk,
Kumaramangalam village.

	Approximate extent, ACRE.
(Arable and waste.)	
Government, dry, S.F. No. 117-1 A part, pattadars (1) N. A. Ranganatha Ayyar, (2) minor Sundarajan, guardian father No. (1), (3) N. N. Renganatha Ayyar, (4) N. N. Ramanatha Ayyar and (5) minors Subrahmanya Ayyar and Seshadri Ayyar, guardian mother Lakshmi Ammal, mortgagee Devastanam Commissioner, Cochin State, lessee M. Gurnatha Pillai, bounded on the north by No. 115-2 A; east by No. 117-1 B; south by No. 117-2 A part; west by No. 117-1 A part	0'05
(Waste.)	
Government, dry, S.F. No. 117-2 A part, belonging to (1) N. D. Lakshminarayana Ayyar, (2) N. L. Durai alias Duraiswami Ayyar, (3) minors Chandra-mowleswara Ayyar and Kunjappa, guardian father No. (2) and (4) minor Krishnamurthi Ayyar, guardian father No. (1), bounded on the north by No. 117-1 A part; east by No. 117-1 B; south by No. 123-2 A part; west by No. 117-2 A part	0'05
Poramboke, private nattam, S.F. No. 123-2 A part, belonging to V. Sellan Pariyari and Periaswami Pariyari, bounded on the north by No. 123-2 A part; east by No. 123-1 A-2; south and west by No. 123-2 A part	0'01
Government, dry, S.F. No. 130-2 part, pattadars and mortgagee same as in S.F. No. 117-1 A part, bounded on the north by Nos. 129-3 and 128; east by Nos. 130-2 part and 128; south by Nos. 130-2 part and 137-2; west by No. 130-1	0'25
Government, dry, S.F. No. 138-2 part, pattadars and mortgagee same as in S.F. No. 117-1 A part, bounded on the north by Nos. 137-2 and 138-1; east by No. 138-2 part; south by Nos. 142 part and 138-2 part; west by No. 138-1 and Marudur village limits	0'17
(Arable.)	
Government, dry, S.F. No. 142 part, belonging to same as in S.F. No. 117-2 A part, bounded on the north by No. 138-2 part; east by No. 142 part; south by Nos. 142 part and 143; west by No. 142 part and Marudur village limits	0'16
Total ..	0'69

Fort St. George, January 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 4'77 acres, be the same a little more or less, is needed for a public purpose, to wit, for repairs to Srihariraju tank of Vunukuru; and, under sections 3 and 7 of the same Act, the Sub-Collector, Vizianagram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Vizianagram, and may be inspected at any time during office hours.

Vizagapatam district, Palkonda taluk,
Parampeta village.

	ACRE.
Government, dry, S. No. 1-31, belonging to Hanumanasetti Suryanarayana, Duba Sanayamma, Duba Sangamesam, Duba Kristayyagari Yerra Appanna, Duba Annamma, Duba Sanganna and Dalai Nayudu, Duba Narayyagari Dalai Nayudu, Duba Peda Appala Nayudu, Palli Chellayya, Thandrothu Surayya, Thandrothu Appanna, Duba Sanayagari Appanna and Duba Narayya, Sanganna and Surayya, being minors mother and guardian Appamma, bounded on the north by S. No. 1-15, 16, 29 & 30; east by S. No. 9-2; south by S. No. 1-32; west by S. No. 2-2.	1'14
Government, dry, S. No. 2-2, belonging to Mavuduru Ramachandrayya, Vayindham Mallikharjunaswami and Samanthula Gurivi Nayudu, bounded on the north by S. No. 2-1; east by S. No. 1-31; south by S. No. 2-3; west by S. No. 3-4	0'72
Government, dry, S. No. 3-4, belonging to Kadagala Ramadas, Guravala Appala Nayudu, Namuboina China Appanna, Atthi Appanna, Gondela Appigadu, Gondela Poligadu, Gondela Neeligadu, Gondela China Veerigadu, Matta Appadu, Ballji Ramanna, Panku Bodigadu, Panku Bhumu and Tripurana Lakshminarayana, bounded on the north by S. No. 3-1, 2 & 3; east by S. No. 2-2; south by S. No. 3-5, 6, 7 & 8; west by Vappangi village	1'37
Government, dry, S. No. 9-2 B, belonging to Dubu Jagannatha Nayudu, Dubu Sangam Nayudu, Dubu Appala Nayudu and Yerra Appamma, bounded on the north by S. No. 9-2 A; east by Vunukuru village; south by S. No. 9-3; west by S. Nos. 1-31 and 9-2 A	1'04
Total ..	4'77

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2'40 acres, be the same a little more or less, is needed for a public purpose, to wit, for repairs to Public Works Department, Ankala tank; and, under sections 3 and 7 of the same Act, the Assistant Agent, Bhadrachalam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Assistant Agent, Bhadrachalam, and may be inspected at any time during office hours.

East Godavari district, Polavaram taluk,
Parimpudi village.

	ACRE.
Inam, dry, S. No. 481-2 B, registered holder Prabhala Lakshmi, Potukuchivari-Kannapuram, Ellore taluk, enjoyer Nandigam Poturaju of Ankampalem alias Srinivasapuram, Polavaram taluk, bounded on the north by S. No. 484-2 A; east by S. No. 485; south by S. No. 483-2; west by S. No. 484-2 A	0'02
Government, dry, S. No. 483-2, belonging to Chittikana Venkatrayudu having died (1) Seshachalam, (2) Ramalingaswami, (3) Gangadararao, Nos. (2) and (3) being minors brother No. (1) of Koyyalagudem and (4) Chittikana Subbarao (absconded), bounded on the north by S. No. 484-2 B; east by S. No. 485; south by S. No. 482; west by S. No. 483-1	0'60
Government, dry, S. No. 501-3 B, belonging to Nalluri China Krishnamma having died, sons (1) China Sarayya and (2) Satyanarayana, being minor guardian brother No. (1) Koyyalagudem, bounded on the north and east by S. No. 501-3 A; south by S. No. 486; west by S. No. 502-2	0'54
Government, dry, S. No. 501-3 C, belonging to same as in S. No. 501-3 B, bounded on the north and east by S. No. 501-3 A; south by S. No. 486; west by S. No. 501-3 A	0'07
Government, dry, S. No. 502-2, belonging to Tirnati Venkataramayya of Ankalgudem, bounded on the north by S. No. 502-1; east by S. No. 501-3 B; south by S. No. 486; west by S. No. 502-1	0'22
Government, dry, S. No. 515-2 B, registered holders Reddi Somayya, Vijju Venkataswami and Vijju Krishnamurti, being minor guardian mother Lakshminarasamma, enjoyer Reddi Somayya, bounded on the north by S. No. 515-2 A; east by S. No. 515-2 C; south by S. No. 485; west by S. No. 515-2 A	0'36
Government, dry, S. No. 515-2 D, registered holders and enjoyer same as in S. No. 515-2 B, bounded on the north by S. No. 515-2 C; east by S. No. 513; south and west by S. No. 485	0'60
Total ..	2'40

Fort St. George, February 11, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'02 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extension of the Bejji distributary; and, under sections 3 and 7 of the same Act, the Sub-Collector, Vizianagram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Vizianagram, and may be inspected at any time during office hours.

Vizagapatam district, Palkonda taluk, Bojji village.

	ACRE.
Government, dry, S. No. 119-1 C, belonging to Vavilapalli Lakshmi Nayudu, Avala Gangayya and Karnena Surapu Nayudu, bounded on the north by S. No. 124; east by S. No. 119-4; south by S. No. 130; west by S. No. 119-1 A	0'02

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0'37 of an acre, be the same a little more or less, are needed for a public purpose, to wit, for straightening the course of Pandikulam surplus channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Chicacole, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Sub-Collector, Chicacole, and may be inspected at any time during office hours.

Ganjam district, Chicacole taluk, Dusi village.

	ACRE.
Jirayati, wet, S. No. 1466-1 A, belonging to Dusi Venkatesam Bhukta, bounded on the north by S. No. 802 of Vajayad and S. No. 1394 of Dusi; east by S. No. 802 of Vajayad and S. No. 1466-1 B of Dusi; south by S. No. 1466-2 A; west by S. No. 1464-2	0'18
Jirayati, wet, S. No. 1466-2 A, belonging to Dusi Venkatesam Bhukta, bounded on the north by S. No. 1466-1 A; east by S. No. 1466-2 B; south by S. No. 802 of Vajayad; west by S. Nos. 1464-2 and 1465	0'19
Total ..	0'37

Fort St. George, February 4, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring the extents noted below, be the same a little more or less, are needed for a public purpose, to wit, for field channel of the Cauvery-Mettur Project; and, under sections 3 and 7 of the same Act, the Special Deputy Collector No. I, Tanjore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said lands may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the

lands is kept in the office of the Special Deputy Collector No. 1, Tanjore, and may be inspected at any time during office hours.

Tanjore district, Mannargudi taluk,
No. 135. Aseham village.

Ward No. I, Block No. 65.

AOS.

Government, dry, T.S. No. 4566-2, R.S. No. 4566 part, belonging to 94. *or* Pakkiri Vathiar, *or* Vyramuthu alias Swaminatha Vathiar, bounded on the north by Nos. 4566-1 and 4558-2; east and south by No. 4566-3; west by Nos. 4566-1 and 4482-2 .. 1.947 sq. feet.

Pattukkottai taluk, No. 134. Inam Karuppur village.

Old waste, dry, T.S. No. 166-2 and R.S. No. 166 part, iruvaramdars S. Sesha Ayyangar, R. Srinivasa Ayyangar, Saminatha Velan, S. Govinda Velan, *or* Saravanan Velan, *or* Ramaswami Velan, *or* Govinda Velan, *or* Murugayya Velan, Chidambara Velan, Marimuthu Velan, Kari Velan, Venkatachala Velan, minor Subrahmanian, guardlan Sellayi, Arunachala Velan, *or* Ramaswami Velan, *or* Alagappa Velan, *or* Muthuswami Velan, *or* Nagappan Ambalagan, Chinnakannu Ambalagan, Mari Odayan, Chinn Odayan Ambalagan, Kolandayan Ambalagan, Ahoblamadam trustee Krishnamurthi Ayyar, Veerapaghava Chariyar, K. C. Srinivasachariyar, Pakkiri Chetti, Govinda Ambalagan, son of Sadayan Ambalagan, bounded on the north by No. 166-1; east by Andami; south by No. 167-2; west by No. 166-1 .. 0'00289

Old waste, dry, T.S. No. 167-2, R.S. No. 167 part, iruvaramdars same as T.S. No. 166-2, bounded on the north by No. 166-2; east by Andami; south by No. 169; west by No. 167-1 .. 0'08

Total .. 0'00829

Tiruturaipundi taluk, No. 102-1. Melanammankurichehi (Inam) village.

Inam, dry, T.S. No. 19-2 B, R.S. No. 19-2 part, iruvaramdar *or* Appuswami Ayyangar, bounded on the north by Raghuramasamudram and No. 19-2 A; east by No. 19-3 A; south by No. 19-2 C; west by No. 19-2 A & 1 A .. 0'02

Inam, dry, T.S. No. 19-3 A, R.S. No. 19-3 part, iruvaramdar *or* Janaki Ammal, bounded on the north by Raghuramasamudram; east and south by No. 19-3 B; west by No. 19-2 B .. 0'03

Inam, dry, T.S. No. 19-1 A, R.S. No. 19-1 part, iruvaramdar *or* Sivaperumal Tevan, enjoyer S. Appuswami Ayyangar, bounded on the north by No. 18; east by No. 19-1 B & 2 B; south by Nos. 19-1 B and 20-1 A; west by No. 18 .. 0'06

Inam, dry, T.S. No. 20-1 A, R.S. No. 20-1 part, iruvaramdar Sri Varadarajaperumal, interim trustee Serangulam S. B. Rajagopala Ayyangar, bounded on the north by Nos. 19-1 A and 20-1 B; east by No. 20-1 B & 2 B; south by No. 20-3; west by No. 18 .. 0'05

Inam, dry, T.S. No. 20-2 B, R.S. No. 20-2 part, iruvaramdar *or* Sivasamba Ayyar, bounded on the north and east by No. 20-2 A; south by No. 20-3, 5, 6, 9, 10 A & 10 B; west by S. No. 20-1 A & 6 .. 0'06

Inam, dry, T.S. No. 20-10 B, R.S. No. 20-10 part, iruvaramdar *or* Appuswami Ayyangar, enjoyer Raghavachariyar, bounded on the north by No. 20-2 B; east by No. 20-10 C; south by No. 20-4 B; west by No. 22-10 A & 8 .. 0'08

Inam, dry, T.S. No. 20-4 B, R.S. No. 20-4 part, iruvaramdar *or* Appuswami Ayyangar, enjoyer Sivasamba Ayyar, bounded on the north by No. 20-10 B; east by No. 20-4 C; south by No. 25-1 A; west by No. 20-4 A .. 0'02

Inam, dry, T.S. No. 25-1 A, R.S. No. 25-1 part, iruvaramdar *or* Sivasamba Ayyar, bounded on the north by No. 20-4 B; east by No. 25-1 B; south by No. 25-3 A; west by No. 18 .. 0'03

Inam, dry, T.S. No. 25-3 A, R.S. No. 25-3 part, iruvaramdar *or* Ramaswami Ayyar, bounded on the north by No. 25-1 A; east by No. 25-3 B; south by No. 25-4 A; west by No. 10 .. 0'008

Inam, dry, T.S. No. 25-4 A, R.S. No. 25-4 part, iruvaramdar *or* Ramanuja Ayyangar, bounded on the north by No. 25-5 A, east by No. 25-4 B; south by No. 25-5 A; west by No. 16 .. 0'02

Inam, dry, T.S. No. 25-5 A, R.S. No. 25-5 part, iruvaramdars P. Vedanayaga Tevan and *or* Sivaperumal Tevan, bounded on the north by No. 25-4 A; east by No. 25-5 B; south by No. 25-9 A; west by No. 16 .. 0'009

Inam, manavari, T.S. No. 14-1 A, R.S. No. 14-1 part, iruvaramdar *or* Sivasamba Ayyar, bounded on the north by Nos. 16 and 25-9 A; east and south by No. 14-1 B; west by Nos. 16 and 15-17 A .. 0'11

Inam, dry, T.S. No. 15-16 D, R.S. No. 15-16 part, iruvaramdar *or* Srinivasa Ayyangar, bounded on the north by No. 16; east by No. 15-17 A; south by No. 15-16 C; west by No. 15-14 B .. 0'01

Inam, dry, T.S. No. 15-14 B, R.S. No. 15-14 part, iruvaramdars *or* Ramanuja Ayyangar and *or* Janaki Ammal, enjoyer *or* Janaki Ammal, bounded on the north by No. 16; east by Nos. 15-16 C and 16 D; south by No. 15-16 B; west by No. 15-14 A .. 0'08

Inam, dry, T.S. No. 15-16 B, R.S. No. 15-16 part, iruvaramdar *or* Srinivasa Ayyangar, bounded on the north by No. 15-14 B; east by No. 16-16 C; south by No. 12; west by No. 15-16 A .. 0'03

Total .. 0'667

Arantangi taluk, No. 132. Ayangudi (Inam) village.

Inam, dry, T.S. No. 323-1 C-1, R.S. No. 323-1 C part, iruvaramdar M. Thandavaraya Tevar, bounded on the north by No. 322-2 C-1; east by No. 323-1 C-2; south by No. 323-2 C-1; west by No. 323-1 B .. 0'01

Inam, dry, T.S. No. 323-2 C-1, R.S. No. 323-2 C part, iruvaramdar (1) V. Muthuswami Ambalagan, (2) V. Vellayan Ambalagan and (3) V. Kadlivelu Ambalagan, Nos. (2) and (3) are enjoyers, bounded on the north by No. 323-1 C-1; east by No. 323-1 C-2 & 2 C-2; south by No. 323-2 C-2; west by No. 323-1 B .. 0'03

Inam, dry, T.S. No. 322-2 C-1, R.S. No. 322-2 C part, iruvaramdar A. Arunachala Tevan, bounded on the north by No. 322-1 B-1; east by No. 322-2 C-2; south by No. 323-1 C-1; west by No. 322-1 A .. 0'01

Inam, dry, T.S. No. 322-1 B-1, R.S. No. 322-1 B part, iruvaramdars A. Sambasiva Ayyar, A. Kothandaramayyar, A. Narayanaswami Ayyar, A. Sundaram Ayyar and M. Thandavaraya Tevan, bounded on the north by No. 321-1 B-1; east by No. 322-1 B-2; south by No. 322-2 C-1; west by No. 322-1 A .. 0'02

Inam, dry, T.S. No. 321-1 B-1, R.S. No. 321-1 B part, iruvaramdars (1) A. Veerappa Tevan and (2) Kamakshi Ayyar, mortgages of No. (2) Adaikala Tevan, bounded on the north by No. 265-3 B-1; east by No. 321-1 B-2; south by No. 322-1 B-1; west by No. 321-1 A .. 0'03

Inam, dry, T.S. No. 265-3 B-1, R.S. No. 265-3 B part, iruvaramdar K. Muthurula Tevan, bounded on the north by No. 265-2 B-1; east by No. 265-3 B-2; south by No. 321-1 B-1; west by No. 265-1 B .. 0'05

Inam, dry, T.S. No. 265-2 B-1, R.S. No. 265-2 B part, iruvaramdar *or* Kandaswami Ambalagan, husband's brother of Chinnammal, bounded on the north by No. 265-1 C-1; east by No. 265-2 B-2; south by No. 265-3 B-1; west by No. 265-1 B .. 0'0

Inam, dry, T.S. No. 265-1 C-1, R.S. No. 265-1 C part, iruvaramdars *or* Muthukruppa Tevan and *or* Muthukruppa Tevan, bounded on the north by No. 265-1 B; east by Nos. 264-2 C-1 and 265-1 C-2; south by No. 265-1 C-2 & 2 B-1; west by No. 265-1 B .. 0'15

Inam, dry, T.S. No. 264-2 C-1, R.S. No. 264-2 C part, iruvaramdars *or* Muthukruppa Tevan and *or* Veerappa Tevan, bounded on the north by No. 264-2 B; east by No. 274-1 B; south by No. 264-2 C-2; west by No. 265-1 C-1 .. 0'05

Inam, dry, T.S. No. 274-4 A, R.S. No. 274-4 part, iruvaramdar *or* Ramaswami Tevan, bounded on the north by No. 274-2; east and south by No. 274-4 B; west by No. 274-1 B .. 0'02

Total .. 0'39

Fort St. George, February 1, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.31 acres, be the same a little more or less, is needed for a public purpose, to wit, for construction of stores sheds and quarters for staff of the Electricity Department; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Coimbatore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Coimbatore, and may be inspected at any time during office hours.

Coimbatore district, Coimbatore taluk,
No. 48. Sanganur village.

Government, dry, S. No. 199-1, belonging to Messrs. Tata and Sons, bounded on the north by Nos. 203-1 and 199-2; east by No. 199-2; south by No. 200-1; west by Nos. 202 and 203-2 .. 0'01

Government, dry, S. No. 200-1, belonging to Messrs. Tata and Sons, bounded on the north by No. 199-1; east and south by No. 200-2; west by Nos. 201-2 B-1 and 202 .. 0'35

Government, dry, S. No. 201-2 B-1, belonging to Messrs. Tata and Sons, bounded on the north by No. 202; east by No. 200-1; south by No. 201-2 B-2; west by No. 201-2 A .. 1'95

Total .. 2'31

Fort St. George, February 12, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.10 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of temporary shed for the Public Works Department; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Gobichettipalayam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Gobichettipalayam, and may be inspected at any time during office hours.

Coimbatore district, Gobichettipalayam taluk,
Kugalur village.

Dry, S.F. No. 143 O-1, belonging to Perla Nalla Nayakan, son of Nalla Nayakan and Siana Nalla Nayakan, son of Nalla Nayakan, bounded on the north by S. No. 143 B; east and south by S. No. 143 O-2; west by S. No. 148 .. 0'10

AOS.

Fort St. George, February 7, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, approach to the post mortem shed, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Sankari, and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Sankari, to perform the functions of a Collector under section 5-A of the Act.

Salem district, Tiruchengode taluk, Avaniperur East village.

	Approximate extent.	ACRE.
Dry, S. No. 255-2 part, belonging to Gaib Sahib, bounded on the north by S. No. 255-1; east by S. No. 255-2 part; south by S. No. 255-3 part; west by S. No. 256-10 A	0'01	
Dry, S. No. 255-3 part, belonging to Gaib Sahib and Quadir Sahib, bounded on the north by S. No. 255-2 part; east by S. No. 255-3 part; south by S. No. 291 west by S. No. 256-10 A, 8 & 12	0'10	
Total	0'11	

Fort St. George, February 5, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'16 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for bodi under pipe sluice No. 2 of No. 2 Kuderu branch of No. I Ilur Lankapalli channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Kuderu village.

	ACRE.
Ryoti, dry, B.S. No. 35 part, T.S. No. 130, belonging to Dudala Kutumbayya, mortgagee Bhagavatula Rajayya, bounded on the north by B.S. No. 35 part; east by R.S. No. 50 A-1 & 4; south by R.S. No. 101; west by B.S. No. 35 part	0'04
Ryoti, dry, R.S. No. 50 A-1, belonging to Guttikonda Krishnayacharyulu, bounded on the north by R.S. No. 49-1; east by R.S. No. 50 A-2; south by R.S. No. 50 A-4; west by B.S. No. 35 part, T.S. No. 130	0'08
Ryoti, dry, R.S. No. 50 A-2, belonging to Veeram Naganna, bounded on the north by R.S. No. 49-2 A; east by R.S. No. 50 A-3; south by R.S. No. 50 A-4; west by R.S. No. 50 A-1	0'02
Ryoti, dry, R.S. No. 50 A-3, belonging to Yerraboyina Bapayya, Yerraboyina Narasimhulu and Yerraboyina Sastrulu, bounded on the north by R.S. No. 49-2 A & B; east and south by R.S. No. 50 A-4; west by R.S. No. 50 A-2	0'02
Total	0'16

NOTE.—The Zamindar of Telaprolu estate is the melvaramdar for the above lands.

Fort St. George, January 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'02 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating a distributary channel from Manamettu vaikal; and, under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.

Trichinopoly district, Karur taluk, Vangal village.

	ACRE.
Government, wet, double crop, S.F. No. 628-B, belonging to (1) Ramanatha Ayyar, (2) Nageswara Ayyar, (3) Visalakshi Ammal, step-mother of Nos. (1) and (2) and (4) Minor Venkataramanan, aged 15 by guardian father No. (2), bounded on the north by No. 628-A; east by No. 665 Nerur channel; south by Nos. 627, 626 and 625; west by No. 628-A	0'02

Fort St. George, February 10, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for maintaining Raju Branch channel, notice to that

effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Ongole, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Ongole, to perform the functions of a Collector under section 5-A of the Act.

Guntur district, Bapatla taluk, No. 67. R. Mulukuduru village.

	Approximate extent.	ACRE.
Ryotwari, wet, No. 340-1 portion, belonging to Mudra-boyna Venkaya, son of Papaya, bounded on the north by Nos. 341-3 part and 340-1 part; east by No. 340-2 part; south by No. 348. Channel poramboke; west by No. 341-3 part	0'08	
Ryotwari, wet, No. 340-2 portion, belonging to Velaga Chinga Subbayya, son of Rayadu, bounded on the north by No. 340-2 part; east by No. 325 poramboke; south by No. 345. Channel poramboke; west by No. 340-1 part	0'11	
Ryotwari, wet, No. 341-1 portion, belonging to Kondepu, Ramaswami, Kotayya and Gangulu, sons of Rayulu, bounded on the north by No. 341-1 part; east by No. 341-2 part; south by No. 347. Channel poramboke; west by No. 342 part	0'01	
Ryotwari, wet, No. 341-2 portion, belonging to Yendluri Peda Ramachandrayya, son of Jagannayakulu, bounded on the north by No. 341-2 part; east by No. 341-3 part; south by No. 347. Channel poramboke; west by No. 341-1 part	0'06	
Ryotwari, wet, No. 341-3 portion, belonging to Yendluri Jagannayakulu, son of Ramachandrayya, bounded on the north by No. 341-3 part; east by No. 340-1 part; south by No. 347. Channel poramboke; west by No. 341-2 part	0'01	
Ryotwari, wet, No. 342 portion, belonging to Kondepu Ramaswami, Kotayya and Gangulu, sons of Rayulu, bounded on the north by No. 342 part; east by No. 341-1 part; south by Nos. 346 and 347. Channel poramboke; west by No. 343-3 B. Channel poramboke	0'07	
Ryotwari, wet, No. 343-1 A portion, belonging to Kattupalli Viraya, son of Ramaya, bounded on the north by No. 343-1 A part; east by No. 343-2 A part; south by No. 343-1 B. Channel poramboke; west by No. 344-4 B part	0'02	
Ryotwari, wet, No. 343-2 A portion, belonging to Kukkamala Kondayya and Ayyamma, being minor guardian brother Kondayya, bounded on the north by No. 343-2 A part; east by No. 343-3 A part; south by No. 343-2 B, Channel poramboke; west by No. 343-1 A part	0'02	
Ryotwari, wet, No. 343-3 A portion, belonging to Velaga Venkatasubbayya, Surayya and Ramaswami, sons of Virayya, bounded on the north by No. 343-3 A part; east by No. 342 part; south by No. 343-3 B. Channel poramboke; west by No. 343-2 A part	0'02	
Ryotwari, wet, No. 344-1 A portion, belonging to Velaga Anjayya, son of Nagayya, manager of the joint family, bounded on the north by No. 344-1 A part; east by No. 344-2 A part; south by No. 344-1 B. Channel poramboke; west by No. 364. Channel poramboke	0'04	
Ryotwari, wet, No. 344-2 A portion, belonging to Velaga Anjayya, son of Nagayya, manager of the joint family, bounded on the north by No. 344-2 A part; east by No. 344-3 A part; south by No. 344-2 B. Channel poramboke; west by No. 344-1 A part	0'02	
Ryotwari, wet, No. 344-3 A portion, belonging to Velaga Venkatasubbayya, Surayya and Ramaswami, sons of Virayya, bounded on the north by No. 344-3 A part; east by No. 344-4 A-1 part; south by No. 344-3 B. Channel poramboke; west by No. 344-2 A part	0'03	
Ryotwari, wet, No. 344-4 A-1 portion, belonging to Velaga Venkata Subbayya, Surayya and Ramaswami, sons of Virayya, bounded on the north by No. 344-4 A-1 part; east by No. 344-4 B part; south by No. 344-4 A-2. Channel poramboke; west by No. 344-3 A part	0'02	
Ryotwari, wet, No. 344-4 B portion, belonging to Yendluri Jagannayakulu, son of Ramachandrayya, bounded on the north by No. 344-4 B part; east by No. 343-1 A part; south by No. 344-4 A-2. Channel poramboke; west by No. 344-4 A-1 part	0'01	
Total	0'47	

W. SCOTT BROWN,
Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 11TH AND 18TH FEBRUARY 1936.

ADMINISTRATION REPORT—1934-35—Sivakasi Municipal Council—Reviewed.

G.O. No. 5137, L. & M., 12th December 1935.

[1 a.]

GENERAL REVIEW—Local Boards Administration—1933-34. G.O. Nos. 5150 and 5191, L. & M., 14th December 1935.

[N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY,
Chief Secretary.